

Eighth Lok Sabha
I Session (15/01/1985 to 30/01/1985)

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, January 15, 1985/Pausa 25, 1906 (Saka)

No. 1

11 A.M.

1. Silence

To mark the solemn occasion of the first sitting of the Eighth Lok Sabha, Members stood in silence for a short while.

2. List of Members Elected to Lok Sabha

Secretary-General laid on the Table a Book, presented to the Speaker by the Chief Election Commissioner, containing the list of Members elected to the Lok Sabha at the General Election of 1984.

3. Panel of Chairmen

The Speaker *pro tem* announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shri R. Jagannath Rao
- (2) Shri G. G. Swell, and
- (3) Shri Nissankara Rao Venkataratnam

4. Oath or Affirmation

Speaker *pro tem* Shri Jagjivan Ram, having already taken oath before the President, signed the Roll of Members at the commencement of the sitting and took his seat in the House.

The following Resolution moved by the Speaker was un-
animously adopted:—

“This House mourns the loss of one of the greatest Indians of the 20th Century. Future generations, rising above the tumult of our times, will look with love and gratitude on the magnitude and splendour of Indira Gandhi’s achievements. Her vision and tireless energy brought India into the era of self-reliance. She breathed new life into the concept of a united, modern India. Today we walk upright with pride and confidence, pride in what India is and confidence in what we shall do for ourselves and the world.

Indira Gandhi did not belong to India alone; she belonged to the entire suffering humanity. Her voice was the voice of the hungry, the weak, the anguished, the maimed and the disabled. She laboured so that bitterness and strife may cease and justice prevail among nations. She fought relentlessly against all forms of oppression. With characteristic devotion, she espoused the cause of disarmament and a just international economic order.

The masses of India adored Indira Gandhi because in her, and through her their dreams and hopes of India’s great future took concrete shape. In turn she filled them with unconquerable strength of her vision of India. Indira Gandhi loved India and the Indian people with a passion so sublime that it will live among us for long ages.

She has joined the ranks of the immortals of History. We pay our humble tribute to her memory and pledge ourselves to complete her noble mission.”

As a mark of respect to the memory of Shrimati Indira Gandhi, Members stood in silence for a short while and the House was adjourned for the day.

2.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th January, 1985).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Wednesday, January 16, 1985|Pausa 26, 1906 (Saka)

No. 2

11 A.M.

1. Oath or Affirmation

Sixteen Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

- 6 in Hindi
- 5 in English
- 3 in Kannada
- 1 in Bengali
- 1 in Oriya

2. Motions for Election of Speaker

(1) Shri Rajiv Gandhi moved the following motion:—

“That Shri Bal Ram, a member of this House, be chosen as the Speaker of this House.”

Shri H. K. L. Bhagat seconded the motion.

(2) Shri Shyam Lal Yadav moved the following motion:—

“That Shri Bal Ram, a member of this House, be chosen as the Speaker of this House.”

Shri Vakkom Purushothaman seconded the motion.

The motion moved by Shri Rajiv Gandhi was unanimously adopted and Shri Bal Ram was chosen as the Speaker.

Shri Rajiv Gandhi, Shri C. Madhav Reddy and some other representatives of the opposition conducted Shri Bal Ram to the Chair.

3. Felicitations to the Speaker

The following Members offered felicitations to the Speaker:—

- (1) Shri Rajiv Gandhi
- (2) Shri C. Madhav Reddy
- (3) Shri Saradish Roy
- (4) Shri P. Kolandaivelu
- (5) Prof. Madhu Dandavate
- (6) Shri Narayan Choubey
- (7) Shri Sharadchandra Govindrao Pawar
- (8) Shri Abdul Rashid Kabuli
- (9) Shri Chandupatla Janga Reddy
- (10) Shri E. Sulaiman Sait
- (11) Shri Amar Roy Prodhan
- (12) Shri George Joseph Mundakkal
- (13) Shri Frank Anthony
- (14) Shri Nar Bahadur Bhandari

The Speaker in his reply thanked the Members.

12.15 P.M.

(Lok Sabha adjourned till half-an-hour after the address by the President on Thursday, the 17th January, 1985).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, January 17, 1985/Pausa 27, 1906 (Saka)

No. 3

12.30 P.M.

1. President's Address—Laid on the Table

Secretary-General laid on the Table a copy of the President's address to both Houses of Parliament assembled together on the 17th January, 1985.

2. Oath or affirmation

Seven Members took the oath or made the affirmation as follows, signed the Roll of Members and took their seats in the House:—

5 in English

1 in Hindi

1 in Marathi

3. Obituary Reference

The Speaker, Sarvashri C. Madhav Reddy, Rajiv Gandhi, Saradish Roy, P. V. Narasimha Rao and P. Kolandaivelu, Smt. Mohsina Kidwai, Prof. Madhu Dandavate, Shri Buta Singh, Smt. Geeta Mukherjee, Prof. N. G. Ranga, Shri Sharadchandra Govindrao Pawar, Prof. G. G. Swell, Sarvashri Mohammad Mehfooz Ali Khan, G. L. Dogra and Frank Anthony, Prof. Saif-ud-Din Soz, Sarvashri Piyush Tirki, Ebrahim Sulaiman Sait, C. Janga Reddy, Amar Roy Proddhan, George Joseph Mundackal and Sultan Salahuddin Owaisi, made references to the passing away of Shrimati India Gandhi, late Prime Minister.

The following Resolution moved by the Speaker was unanimously adopted:—

“This House mourns the loss of one of the greatest Indians of the 20th Century. Future generations, rising above the tumult of our times, will look with love and gratitude on the magnitude and splendour of Indira Gandhi’s achievements. Her vision and tireless energy brought India into the era of self-reliance. She breathed new life into the concept of a united, modern India. Today we walk upright with pride and confidence, pride in what India is and confidence in what we shall do for ourselves and the world.

Indira Gandhi did not belong to India alone; she belonged to the entire suffering humanity. Her voice was the voice of the hungry, the weak, the anguished, the maimed and the disabled. She laboured so that bitterness and strife may cease and justice prevail among nations. She fought relentlessly against all forms of oppression. With characteristic devotion, she espoused the cause of disarmament and a just international economic order.

The masses of India adored Indira Gandhi because in her and through her their dreams and hopes of India’s great future took concrete shape. In turn she filled them with unconquerable strength of her vision of India. Indira Gandhi loved India and the Indian people with a passion so sublime that it will live among us for long ages.

She has joined the ranks of the immortals of History. We pay our humble tribute to her memory and pledge ourselves to complete her noble mission.”

As a mark of respect to the memory of Shrimati Indira Gandhi, Members stood in silence for a short while and the House was adjourned for the day.

2.56 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 18th January, 1985).

SUBHASH C. KASHYAP¹
Secretary-General

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, January 18, 1985/Pausa 28, 1906 (Saka)

No. 4

11 A.M.

1. Oath or Affirmation

Three Members took the oath or made the affirmation in English, signed the Roll of Members and took their seats in the House.

2. Obituary References

The Speaker made references to the passing away of Shri Saminuddin, sitting Member of Lok Sabha; Shri Bishwanath Roy, a Member of First to Fifth Lok Sabha; Dr. B. V. Keskar, a Member of the Constituent Assembly, Provisional Parliament and First and Second Lok Sabha; Shri Narendra Singh Bisht, a Member of Fifth Lok Sabha; Shri Lachman Singh, a Member of Second Lok Sabha; Shri Bhola Paswan Shastri, former Union Minister and former Member of Rajya Sabha; Swami Brahmanand, Member of Fourth and Fifth Lok Sabha; Shri Gauri Shankar Kakkar, a Member of Third Lok Sabha; Shri R. V. Swaminathan, a Member of Fifth to Seventh Lok Sabha; Shri Narendra Kumar Sanghi, a Member of Second, Fourth and Fifth Lok Sabha; Shri Mritunjay Prasad, a Member of the Fourth and Sixth Lok Sabha; Shri Somnath Lahiri, a Member of Constituent Assembly; Dr. (Mrs.) T. S. Soundaram Ramachandran, a Member of Third Lok Sabha; Shri Badshah Gupta, a Member of First and Third Lok Sabha; Shri M. N. Kaul, Secretary to Constituent Assembly (Legislative), Provisional Parliament and Lok Sabha; Shri U. M. Trivedi, a Member of First and Third Lok Sabha; Shri Y. B. Chavan, a Member of Third to

Seventh Lok Sabha; Shri M. N. Govindan Nair, a Member of the Sixth Lok Sabha; Shri Prabhat Kar, a Member of Second and Third Lok Sabha; Shri Basanta Kumar Das, a Member of the Constituent Assembly, Provisional Parliament, First and Third Lok Sabha; Shri Rattan Lal Malviya, a Member of the Constituent Assembly and Provisional Parliament; Shri Asoka Mehta, a Member of First, Second and Fourth Lok Sabha; Shri Prem Chand Verma, a Member of Fourth Lok Sabha; Shri Pratap Singh Negi, a Member of Fifth Lok Sabha; Sardar Ranjit Singh, a Member of the Constituent Assembly, Provisional Parliament and First and Third Lok Sabha; Shri Dharamvir, a sitting Member of Rajya Sabha and a Minister of State in the Ministry of Labour and Rehabilitation; Shri Piare Lal Kureel Talib, a Member of Central Legislative Assembly and First Lok Sabha and Shri Madan Lal Shukla, a Member of Sixth Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

3. Starred Questions

Starred Questions Nos. 1, 2 and 3 were orally answered. Replies to the remaining questions were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Questions Nos. 1—29 were laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1983-84 along with Audited Accounts.
- (2) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1983-84.
- (3) A copy of Notification No. S.O. 955(E) (Hindi and English versions) published in Gazette of India dated the 22nd December, 1984 containing President's

Order dated the 22nd December, 1984 regarding extension of President's Rule in the Union Territory of Pondicherry for a further period of six months with effect from 24th December, 1984, issued under section 51 of the Government of Union Territories Act, 1963.

- (4) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1983-84 along with Audited Accounts.
- (5) A statement (Hindi and English versions) regarding Review by the Government on the working of the Indian Investment Centre, New Delhi, for the year 1983-84.
- (6) A copy of the Gangtok Municipal Corporation (Amendment) Ordinance, 1984 (No. 1 of 1984) (Hindi and English versions) promulgated by the Governor of Sikkim on the 17th December, 1984, under article 213(2)(a) of the Constitution read with clause (c) (iv) of the Proclamation dated the 25th May, 1984, issued by the President in relation to the State of Sikkim.
- (7) A copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution:—
 - (i) The General Insurance Business (Nationalisation) Amendment Ordinance, 1984 (No. 10 of 1984) promulgated by the President on the 17th September, 1984.
 - (ii) The National Capital Region Planning Board Ordinance, 1984 (No. 11 of 1984) promulgated by the President on the 19th October, 1984.
 - (iii) The Foreign Contribution (Regulation) Amendment Ordinance, 1984 (No. 12 of 1984) promulgated by the President on the 20th October, 1984.
 - (iv) The Calcutta Metro Railway (Operation and Maintenance) Temporary Provisions Ordinance, 1984 (No. 13 of 1984) promulgated by the President on the 22nd October, 1984.

- (v) **The Sugar Undertakings (Taking Over of Management) Amendment Ordinance, 1984 (No. 14 of 1984)** promulgated by the President on the 20th November, 1984.
- (vi) **The Representation of the People (Amendment) Ordinance, 1984 (No. 15 of 1984)** promulgated by the President on the 20th November, 1984.
- (8) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—
- (i) **The Income-tax (Third Amendment) Rules, 1984** published in Notification No. S.O. 757(E) in Gazette of India dated the 1st October, 1984.
- (ii) **The Income-tax (Fourth Amendment) Rules, 1984** published in Notification No. S.O. 824(E) in Gazette of India dated the 7th November, 1984.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 46 of the Wealth Tax Act, 1957:—
- (i) **The Wealth-tax (Second Amendment) Rules, 1984** published in Notification No. S.O. 758(E) in Gazette of India dated the 1st October, 1984.
- (ii) **The Wealth-tax (Fourth Amendment) Rules, 1984** published in Notification No. S.O. 958(E) in Gazette of India dated the 26th December, 1984.
- (10) A copy of Notification No. G.S.R. 6(E) (Hindi and English versions) published in Gazette of India dated the 2nd January, 1985 regarding exemption to the moneys payable under the Central Government Employees Group Insurance Scheme, 1980 or under any other Group Insurance Scheme taken up by an employer with the Life Insurance Corporation of India for the benefit of his employees from levy of estate duty under sub-section (2) of section 33 of the Estate Duty Act, 1953.
- (11) A copy of Notification No. G.S.R. 695(E) (Hindi and English versions) published in Gazette of India dated

the 29th September, 1984 together with an explanatory memorandum notifying 'Indo-UAE Submarine Cable Project' as a project under Heading 84.66 of the Customs Tariff Act, 1975 for concessional rate of 40 per cent *ad valorem* (basic customs duty) on all goods imported for the project, under section 10 of said Act.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Tenth Amendment) Rules, 1984 published in Notification No. G.S.R. 1028 in Gazette of India dated the 29th September, 1984.

(ii) The Central Excise (Eleventh Amendment) Rules, 1984 published in Notification No. G.S.R. 791(E) in Gazette of India dated the 23rd November, 1984.

(iii) The Central Excise (Twelfth Amendment) Rules, 1984 published in Notification No. G.S.R. 811(E) in Gazette of India dated the 7th December, 1984.

(iv) The Central Excise (Thirteenth Amendment) Rules, 1984 published in Notification No. G.S.R. 1253 in Gazette of India dated the 15th December, 1984.

(13) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 622(E) and 623(E) published in Gazette of India dated the 23rd August, 1984 together with an explanatory memorandum regarding exemption to Heat Reclaim Centrifugal Machine when imported into India from basic customs duty in excess of 40 per cent *ad valorem* and auxiliary duty of customs in excess of 25 per cent *ad valorem*.

- (ii) G.S.R. 632(E) and 633(E) published in Gazette of India dated the 30th August, 1984 together with an explanatory memorandum regarding exemption to the di-iso-butylene, Heptene and Nonene imported for the manufacture of oxo-alcohols from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (iii) G.S.R. 637(E) published in Gazette of India dated the 31st August, 1984 together with an explanatory memorandum making certain amendment to Notification No. 77-Customs dated the 17th April, 1980 so as to exempt Chindies, paper cuttings and the waste packing material arising in the course of production within the zone subject to certain conditions from the payment of customs duty.
- (iv) G.S.R. 642(E) published in Gazette of India dated the 31st August, 1984 together with an explanatory memorandum making certain amendment to Notification No. 236/76-Customs dated the 2nd August, 1976 so as to exempt diaries imported into India by the United Nations International Children Emergency Fund from the payment of customs duty.
- (v) G.S.R. 656(E) published in Gazette of India dated the 12th September, 1984 together with an explanatory memorandum rescinding Notification No. 18/84-Customs dated the 14th February, 1984.
- (vi) G.S.R. 660(E) published in Gazette of India dated the 15th September, 1984 together with an explanatory memorandum regarding exemption to glass shells of sizes 45 mm, 60 mm and 80 mm diameter imported for the manufacture of electric lamps from basic customs duty in excess of 10 per cent *ad valorem* up to 30th August, 1985.
- (vii) G.S.R. 661(E) published in Gazette of India dated the 15th September, 1984 together with an explanatory memorandum regarding exemption to

glass shells imported for the manufacture of fluorescent tubes from basic customs duty in excess of 10 per cent *ad valorem* up to 30th September, 1984.

- (viii) G.S.R. 662(E) published in Gazette of India dated the 15th September, 1984 together with an explanatory memorandum regarding exemption to lead glass tubings imported for the manufacture of components of electric lamps and fluorescent tubes from the basic customs duty in excess of 25 per cent *ad valorem* up to 30th September, 1984.
- (ix) G.S.R. 663(E) published in Gazette of India dated the 15th September, 1984 together with an explanatory memorandum regarding exemption to goods covered by Notification Nos. 234/84-Customs to 236/84-Customs dated 15th September, 1984 from the auxiliary duty of customs in excess of 5 per cent *ad valorem*.
- (x) G.S.R. 664(E) published in Gazette of India dated the 15th September, 1984 together with an explanatory memorandum making certain amendment to Notification No. 157/82-Customs dated the 26th May, 1982 so as to insert a proviso in the notification to make clear the intention of exemption granted under other notifications.
- (xi) G.S.R. 674(E) published in Gazette of India dated the 20th September, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of Canadian Dollars and U.S.A. Dollars into Indian currency or *vice-versa*.
- (xii) G.S.R. 679(E) and 680(E) published in Gazette of India dated the 24th September, 1984 together with an explanatory memorandum regarding exemption to Ethylene Dichloride imported for the manufacture of PVC resins from the basic customs duty in excess of 20 per cent *ad valorem* and from the whole of additional and auxiliary duties of customs leviable thereon.

- (xiii) G.S.R. 682(E) and 683(E) published in Gazette of India dated the 25th September, 1984 together with an explanatory memorandum regarding exemption to palm kernel oil when imported into India for the manufacture of fatty alcohols from the basic customs duty in excess of 25 per cent *ad valorem* and from the whole of the auxiliary duty of customs leviable thereon.
- (xiv) G.S.R. 688(E) and 689(E) published in Gazette of India dated the 27th September, 1984 together with an explanatory memorandum regarding exemption to components and equipments when imported into India for the manufacture of trawlers from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (xv) G.S.R. 696(E) and 697(E) published in Gazette of India dated the 29th September, 1984 together with an explanatory memorandum making certain amendment to Notification No. 228/83-Customs dated the 16th August, 1983 regarding increase in the effective rate of basic customs duty on certain specified chemicals from 70 per cent to 85 per cent *ad valorem*.
- (xvi) G.S.R. 709(E) published in Gazette of India dated the 1st October, 1984 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (xvii) G.S.R. 715(E) published in Gazette of India dated the 9th October, 1984 together with an explanatory memorandum regarding increase in the rate of export duty on coffee from Rs. 640 per quintal to Rs. 720 per quintal.
- (xviii) G.S.R. 719(E) published in Gazette of India dated the 12th October, 1984 together with an explanatory memorandum making certain amendment to Notification No. 329/76-Customs dated the 2nd

August, 1976 so as to exempt Calcined Mica blocks and Calcined Mica scrap from the whole of the export duty leviable thereon.

- (xix) G.S.R. 741(E) published in Gazette of India dated the 25th October, 1984 together with an explanatory memorandum extending the validity of Notification No. 230/82-Customs dated the 19th October, 1982 upto 31st October, 1985.
- (xx) G.S.R. 745(E) published in Gazette of India dated the 27th October, 1984 together with an explanatory memorandum extending the validity of Notification No. 295/83-Customs dated the 1st November, 1983 upto the 30th April, 1985.
- (xxi) G.S.R. 746(E) published in Gazette of India dated the 29th October, 1984 together with an explanatory memorandum regarding exemption to Butadiene imported for the manufacture of Styrene Butadiene Rubber (SBR) from basic customs duty in excess of 35 per cent *ad valorem* and from the whole of additional duty of customs leviable thereon.
- (xxii) G.S.R. 747(E) published in Gazette of India dated the 29th October, 1984 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa* in supersession of Notification No. 213-Customs dated the 1st August, 1984.
- (xxiii) G.S.R. 750(E) and 751(E) published in Gazette of India dated the 30th October, 1984 together with an explanatory memorandum seeking to continue exemptions from customs duty to components of commercial motor vehicles imported for the manufacture of heavy, medium or light commercial motor vehicles from customs duty in excess of 45 per cent *ad valorem* allowed under Notification Nos. 260/84-Customs dated the 22nd October, 1984 and 135/84-Customs dated the 11th May, 1984.

- (xxiv) G.S.R. 762(E) and 763(E) published in Gazette of India dated the 14th November, 1984 together with an explanatory memorandum regarding exemption to aircraft equipments, engines and spare parts imported into India by Messrs Air India International and Indian Airlines on a temporary basis for fitment to their aircrafts from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (xxv) G.S.R. 777(E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum regarding concessional rate of import duty of 5 per cent *ad valorem* in respects of parts of specified computer peripheral devices.
- (xxvi) G.S.R. 778(E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum regarding concessional rate of import duty of 60 per cent *ad valorem* in respect of computer software in object code and software in source code in any media other than printed matter on paper.
- (xxvii) G.S.R. 779(E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum regarding concessional rate of import duty of 60 per cent and 25 per cent *ad valorem* in respect of two categories of computer peripheral devices.
- (xxviii) G.S.R. 780(E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum regarding concessional rate of import duty of 60 per cent *ad valorem* in respect of computers.
- (xxix) G.S.R. 781(E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum seeking to make some minor changes in Notification No. 232/83-Customs dated the 18th August, 1983 and Notification No. 233/83-Customs dated the 18th August, 1983.

- (xxx) G.S.R. 782(E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum seeking to grant complete exemption to the goods specified in Notification Nos. 279/84-Customs to 282/84-Customs dated the 19th November, 1984 from the auxiliary duty of customs leviable thereon.
- (xxxi) G.S.R. 783(E) published in Gazette of India dated the 19th November, 1984 together with an explanatory memorandum seeking to make consequential changes in Notification Nos. 136/84-Customs and 142/84-Customs both dated 11th May, 1984 relating to auxiliary duties of customs.
- (xxxii) G.S.R. 1(E) published in Gazette of India dated the 1st January, 1985 together with an explanatory note regarding exemption to certain specified machinery and equipment for gem and jewellery industry from basic customs duty in excess of 15 per cent *ad valorem* and complete exemption from countervailing duty.
- (xxxiii) G.S.R. 5(E) published in Gazette of India dated the 1st January, 1985 together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa*.
- (xxxiv) G.S.R. 631(E) published in Gazette of India dated the 30th August, 1984 together with an explanatory memorandum containing Corrigendum to Notification No. 219/84-Customs dated the 10th August, 1984.
- (xxxv) G.S.R. 22(E) and 23(E) published in Gazette of India dated the 16th January, 1985 together with an explanatory memorandum regarding exemption to components of electrically operated trolley buses, electrically operated tow tractors (other than platform trucks and fork-lift trucks) and battery powered road vehicles when imported into India for the manufacture of such electrically

operated vehicles from basic customs duty in excess of 25 per cent *ad valorem* and auxiliary duty of customs in excess of 15 per cent *ad valorem*.

(14) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—

- (i) G.S.R. 640(E) published in Gazette of India dated the 31st August, 1984 together with an explanatory memorandum making certain amendment to Notification No. 49/83-CE dated the 1st March, 1983 so as to fix an effective basic excise duty of Rupees 41.00 per Kg. on nylon filament yarn above 250 deniers but not above 750 deniers.
- (ii) G.S.R. 641(E) published in Gazette of India dated the 31st August, 1984 together with an explanatory memorandum making certain amendment to Notification No. 51/83-CE dated the 1st March, 1983 so as to fix an effective basic excise duty of Rupees 41.00 per Kg. on textured nylon filament yarn above 275 deniers but not above 825 deniers.
- (iii) G.S.R. 645(E) published in Gazette of India dated the 5th September, 1984 together with an explanatory memorandum regarding exemption to raw naphtha falling under item No. 6 of the First Schedule to the Central Excises and Salt Act, 1944 and intended for use as fuel for running the gas turbine at the Talcher Unit of the Fertilizer Corporation of India from excise duty in excess of Rupees five hundred and twenty five per kilo litre.
- (iv) G.S.R. 657(E) published in Gazette of India dated the 13th September, 1984 together with an explanatory memorandum regarding exemption to ferro-alloys (other than ferro molybdenum) when used in the manufacture of dutiable iron and steel products from the whole of the duty of excise leviable thereon.

- (v) G.S.R. 665(E) published in Gazette of India dated the 17th September, 1984 together with an explanatory memorandum regarding effective rate of basic excise duty on pipes and tubes of copper.
- (vi) G.S.R. 666(E) published in Gazette of India dated the 17th September, 1984 together with an explanatory memorandum making amendment to Notification No. 175/84-CE dated the 1st August, 1984.
- (vii) G.S.R. 690(E) published in Gazette of India dated the 28th September, 1984 together with an explanatory memorandum making certain amendment to Notification No. 38/73-CE dated the 1st March, 1973 so as to exclude 'Acrylic plastic bangle tubes' from the purview of the said notification.
- (viii) G.S.R. 691(E) published in Gazette of India dated the 28th September, 1984 together with an explanatory memorandum seeking to reduce the basic excise duty on Cellophane film of regenerated cellulose of thickness not exceeding 0.25 mm from 20 per cent to 10 per cent *ad valorem*.
- (ix) G.S.R. 692(E) published in Gazette of India dated the 28th September, 1984 together with an explanatory memorandum regarding exemption to Heavy Petroleum Stock intended for use as fuel for the generation of electrical energy by specified electrical undertakings from the whole of the excise duty.
- (x) G.S.R. 704(E) published in Gazette of India dated the 1st October, 1984 together with an explanatory memorandum regarding exemption to electricity from the whole of the duty of excise leviable thereon.
- (xi) G.S.R. 705(E) published in Gazette of India dated the 1st October, 1984 together with an

- explanatory memorandum making certain amendment to Notification No. 110/84-CE dated the 11th May, 1984 so as to make certain consequential change following the exemption granted to electricity.
- (xii) G.S.R. 706(E) published in Gazette of India dated the 1st October, 1984 together with an explanatory memorandum rescinding Notification Nos. 51/78-CE, 52/78-CE, 53/78-CE dated the 1st March, 1978, 105/78-CE and 106/78-CE dated the 27th April, 1978.
- (xiii) G.S.R. 729(E) published in Gazette of India dated the 20th October, 1984 together with an explanatory memorandum regarding exemption to glass shells and glass bulbs used in the manufacture of television picture tubes from the whole of the duty of excise leviable thereon.
- (xiv) G.S.R. 730(E) published in Gazette of India dated the 20th October, 1984 together with an explanatory memorandum regarding exemption to metallised polyester and metallised polypropylene film up to a thickness of 12 microns and used in electronic capacitors from the whole of the duty of excise leviable thereon.
- (xv) G.S.R. 731(E) published in Gazette of India dated the 20th October, 1984 together with an explanatory memorandum regarding revised rate of basic excise duty of 30 paise on aerated waters other than soda, sold in glass bottles containing more than 200 millilitres but not exceeding 250 millilitres.
- (xvi) G.S.R. 753(E) published in Gazette of India dated the 31st October, 1984 together with an explanatory memorandum making certain amendment to Notification No. 147/84-CE dated the 18th June, 1984 so as to exempt six more drug-intermediates from the payment of central excise duty and to withdraw the exemption granted to Acrylonitrile.

- (xvii) G.S.R. 757(E) published in Gazette of India dated the 9th November, 1984 together with an explanatory memorandum regarding exemption to specified excisable goods when cleared for display in Fair or Exhibition in India from the whole of duty of excise leviable thereon.
- (xviii) G.S.R. 758(E) published in Gazette of India dated the 9th November, 1984 together with an explanatory memorandum making certain amendment to Notification No. 108/81-CE dated the 24th April, 1981 so as to make available the exemption contained therein for a period of five years from the date of first clearance of paper or paper board from an eligible unit or from the date of publication of the said notification.
- (xix) G.S.R. 768(E) published in Gazette of India dated the 16th November, 1984 together with an explanatory memorandum making certain amendment to Notification No. 74/78-CE dated the 1st March, 1978 so as to exclude Zinc Oxide used as a pigment/paint from the purview of the said notification.
- (xx) G.S.R. 795(E) published in Gazette of India dated the 29th November, 1984 together with an explanatory memorandum regarding exemption to raw naphtha from the whole of the duty of excise leviable thereon subject to the conditions specified in the notification.
- (xxi) G.S.R. 800(E) published in Gazette of India dated the 1st December, 1984 together with an explanatory memorandum regarding exemption to solid fuel briquettes manufactured from agricultural wastes from the whole of the duty of excise leviable thereon.
- (xxii) G.S.R. 810(E) published in Gazette of India dated the 5th December, 1984 together with an explanatory memorandum regarding exemption to poly-vinyl chloride films and sheets of thickness not exceeding 0.25 millimetres and produced other

than by extrusion process from the duty of excise leviable thereon as is in excess of the amount calculated at the rate of twenty per cent *ad valorem*.

(xxiii) G.S.R. 832(E) published in Gazette of India dated the 29th December, 1984 together with an explanatory memorandum extending the validity of Notification No. 234/79-CE dated the 20th July, 1979 upto 28th February, 1985.

(xxiv) G.S.R. 834(E) published in Gazette of India dated the 29th December, 1984 together with an explanatory memorandum making certain amendment to Notification No. 36/84-CE dated the 1st March, 1984 so as to withdraw the excise duty concession which was available on glass rods and glass tubes designed for use in the manufacture of electric lighting bulbs by small scale units whose capital investment in plant and machinery does not exceed Rupees 3 lakhs.

(xxv) G.S.R. 835(E) published in Gazette of India dated the 29th December, 1984 together with an explanatory memorandum seeking to invoke the provisions of section 11C of the Central Excises and Salt Act, 1944 in regard to payment of duties of excise on zinc ingots used in the manufacture of zinc dust, which was further used in the manufacture of zinc unwrought within the factory of production, during the period commencing on the 1st August, 1976 and ending with the 12th March, 1982.

(xxvi) G.S.R. 836(E) published in Gazette of India dated the 29th December, 1984 together with an explanatory memorandum seeking to invoke the provisions of section 11C of the Central Excises and Salt Act, 1944 in regard to payment of duties of excise on shells and blanks of pipes and tubes of copper used in the factory of production in the manufacture of copper pipes and tubes, exempted for certain purposes under Notification Nos. 169/83-CE dated the 21st June, 1983 and 292/83-CE dated the 17th December, 1983.

- (xxvii) G.S.R. 837(E) published in Gazette of India dated the 31st December, 1984 together with an explanatory memorandum extending the validity of Notification No. 34/83-CE dated the 1st March, 1983 upto 31st December, 1985.
- (xxviii) G.S.R. 1251 published in Gazette of India dated the 15th December, 1984 together with an explanatory memorandum making certain amendment to Notification No. 201/79-CE dated the 4th June, 1979 so as to delegate to Assistant Collector, the Collector's power to permit removal and return of goods for purposes of tests, repairs, refining, re-conditioning or varying out any other operation necessary for the manufacture of the goods specified in Appendix to the said notification.
- (15) A copy of the General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 1984 (Hindi and English versions) published in Notification No. S.O. 729(E) in Gazette of India dated the 21st September, 1984, issued under section 17A of the General Insurance Business (Nationalisation) Act, 1972.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year ended the 31st March, 1984 along with Audited Accounts, under section 29 of the Life Insurance Corporation Act, 1956.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Life Insurance Corporation of India for the year ended the 31st March, 1984.
- (17) A statement (Hindi and English versions) on the results of the market loans floated in October and December, 1984.
- (18) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, New Delhi, for the year 1983-84 along with Audited Accounts.

- (19) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Applied Manpower Research, New Delhi, for the year 1983-84

6. Assent to Bills

(i) Secretary-General laid on the Table following five Bills passed by the Houses of Parliament during the Fifteenth Session of Seventh Lok Sabha and assented to:—

- (1) Cinematograph (Amendment) Bill, 1984.
- (2) The University Grants Commission (Amendment) Bill, 1984.
- (3) The Copyright (Amendment) Bill, 1984.
- (4) The Family Courts Bill, 1984.
- (5) The Taxation Laws (Amendment) Bill, 1984.

(ii) Secretary General also laid on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the following nineteen Bills passed by the Houses of Parliament during the Fifteenth Session of Seventh Lok Sabha and assented to:—

- (1) The Electricity (Supply) Amendment Bill, 1984.
- (2) The Industrial Disputes (Amendment) Bill, 1984.
- (3) The Multi-State Co-operative Societies Bill, 1984.
- (4) The Estate Duty (Amendment) Bill, 1984.
- (5) The Levy Sugar Price Equalisation Fund (Amendment) Bill, 1984.
- (6) The Hooghly Docking and Engineering Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984.
- (7) The Constitution (Forty-seventh Amendment) Bill, 1984.
- (8) The Constitution (Forty-eighth Amendment) Bill, 1984.
- (9) The Bengal Immunity Company Limited (Acquisition and Transfer of Undertakings) Bill, 1984.

- (10) The Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1984.
- (11) The National Security (Second Amendment) Bill, 1984.
- (12) The Terrorist Affected Areas (Special Courts) Bill, 1984.
- (13) The Constitution (Forty-ninth Amendment) Bill, 1984.
- (14) The Constitution (Fiftieth Amendment) Bill, 1984.
- (15) The Industrial Reconstruction Bank of India Bill, 1984.
- (16) The Dowry Prohibition (Amendment) Bill, 1984.
- (17) The Banking Laws (Amendment) Bill, 1984.
- (18) The Land Acquisition (Amendment) Bill, 1984.
- (19) The Wakf (Amendment) Bill, 1984.

7. Reports of Committee on Public Undertakings

SECRETARY-GENERAL laid on the Table the following Reports (Hindi and English versions) of the Committee on Public Undertakings (1984-85) which were presented by the Chairman of the Committee to the Speaker of the Seventh Lok Sabha on the 19th November, 1984 before its dissolution:—

- (i) Ninety-eighth Report on Action Taken by Government on the recommendations contained in their Ninety-seventh Report on Productivity in Public Undertakings.
- (ii) Ninety-ninth Report on Action Taken by Government on the recommendations contained in their Eighty-eighth Report on National Small Industries Corporation Ltd.
- (iii) Hundredth Report on Action Taken by Government on the recommendations contained in their Ninety-fourth Report on HMT Ltd. (Excluding Tractors Division).
- (iv) Hundred and First Report on Action Taken by Government on the recommendations contained in their Ninety-fifth Report on Central Warehousing Corporation.

8. Report of Committee on Petitions

SECRETARY-GENERAL laid on the Table Twenty-first Report (Hindi and English versions) of the Committee on Petitions (1984-85) (Seventh Lok Sabha) on the representation regarding working and development of Kandla Free Trade Zone which was presented by the Chairman of the Committee to the Speaker of the Seventh Lok Sabha on the 23rd November, 1984, before its dissolution.

9. Panel of Chairmen

The Speaker announced that he had nominated the following Members on the Panel of Chairmen:—

- (1) Shrimati Basavarajeswari
- (2) Shri Zainul Basher
- (3) Shri Sharad Shankar Dighe
- (4) Shri Vakkom Purushothaman
- (5) Shri Somnath Rath
- (6) Shri Nissankara Rao Venkataratnam

10. Supplementary Demands for Grants (General)—1984-85

Shri Janardhana Poojary presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1984-85.

11. Demands for Excess Grants (General)—1982-83

Shri Janardhana Poojary presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 1982-83.

12. Supplementary Demands for Grants (Punjab)—1984-85

Shri Janardhana Poojary presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the State of Punjab for 1984-85.

13. Supplementary Demands for Grants (Railways)—1984-85

Shri Bansi Lal presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1984-85.

14. Demands for Excess Grants (Railways)—1982-83

Shri Bansi Lal presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (Railways) for 1982-83.

15. Statements by Ministers

(i) The Minister of Chemicals and Fertilisers made a statement on the tragic accident in the pesticides plant of Union Carbide (India) Limited at Bhopal, which resulted in large scale disruption and injury to human and animal life.

(ii) The Minister of State in the Ministry of Finance made a statement regarding release of two instalments of Dearness Allowance to Central Government employees and relief to the pensioners including family pensioners.

(iii) The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 21st January, 1985.

16. Government Bill—Introduced

THE REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL, 1985

17. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Representation of the People (Amendment) Ordinance, 1984, laid on the Table.

18. Government Bill—Introduced

THE CALCUTTA METRO RAILWAY (OPERATION
AND MAINTENANCE) TEMPORARY PROVISIONS
BILL, 1985.

19. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Calcutta Metro Railway (Operation and Maintenance) Temporary Provisions Ordinance, 1984, was laid on the Table.

20. Motion of Thanks on the President's Address

Prof. N. G. Ranga moved the following motion:—

“That an Address be presented to the President in the following terms:—

‘That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the

Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th January, 1985."

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

Shri B. R. Bhagat seconded the motion.

One hundred and eighty seven amendments (Nos. 1 to 34, 36, 37, 40, 42, 50 to 194, 247, 248, 255 and 256) were moved.

Shri Amal Datta took part in the debate.

The discussion was not concluded.

21. Private Member's Resolution—Under Consideration

Prof. Madhu Dandavate moved the following Resolution:—

"This House expresses its concern over the failure of the Government to lift vast sections of the masses above the poverty line and demands concrete measures to eradicate poverty from the country."

An amendment was moved by Shri Mool Chand Daga.

The following Members took part in the debate:—

- (1) Shri Ram Pyare Panika
- (2) Shri Vadde Sobhanadreeswara Rao
- (3) Shri Chintamani Panigrahi
- (4) Shri Priya Ranjan Das Munshi
- (5) Shri D. B. Patil
- (6) Shri Mool Chand Daga
- (7) Shri Gadadhar Saha
- (8) Shri Harish Rawat (*Speech Unfinished*).

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 21st January, 1985).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Monday, January 21, 1985/Magha 1, 1906 (Saka)

No. 5

11. A.M.

1. Starred Questions

Starred Questions Nos. 17, 18, 21—24, 28 and 29 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 30—73, and 75—100 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rajghat Samadhi Committee, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Rajghat Samadhi Committee, New Delhi, for the year 1983-84.
- (2) (i) A copy of the Audited Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1983-84, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.

- 7
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the Accounts of the Delhi Urban Art Commission, New Delhi, for the year 1983-84.
 - (3) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1983-84 along with Accounts and the Audit Report thereon, under sub-section (1) of section 15 of the Betwa River Board Act, 1976.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Betwa River Board, Jhansi, for the year 1983-84.
 - (4) A copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Water Development Agency, New Delhi, for the year 1983-84.
 - (6) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Brahmaputra Board for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
 - (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Oil Palm India Limited, Kottayam, for the year 1982-83.

- (ii) Annual Report of the Oil Palm India Limited, Kottayam, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1979-80.
 - (ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation Limited, Bhopal, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 1983-84 along with Audited Accounts.
 - (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Dairy Development Board, Anand, for the year 1983-84.
- (12) A copy of the Food Corporation of India (Staff) (Ninetieth Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. 33-F. No. 1-2/77-E.P. in Gazette of India dated the 15th September, 1984, under sub-section (5) of section 45 of the Food Corporations Act, 1964.

(13) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The Sugar (Price Determination for 1983-84 Production) Third Amendment Order, 1984 published in Notification No. G.S.R. 669(E) in Gazette of India dated the 18th September, 1984.
- (ii) The Sugar (Price Determination for 1983-84 Production) Amendment Order, 1985 published in Notification No. G.S.R. 14(E) in Gazette of India dated the 8th January, 1985.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 9 of the Sugar Development Fund Act, 1982:—

- (i) G.S.R. 548(E) published in Gazette of India dated the 30th July, 1984 containing corrigendum to Notification No. G.S.R. 752(E) published in Gazette of India dated the 28th September, 1983.
- (ii) The Sugar Development Fund (Amendment) Rules, 1984 published in Notification No. G.S.R. 817(E) in Gazette of India dated the 20th December, 1984.
- (iii) G.S.R. 27 published in Gazette of India dated the 12th January, 1985 containing corrigendum to Hindi version of the Notification No. G.S.R. 548(E) published in Gazette of India dated the 30th July, 1984.

(15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Standards Institution, New Delhi, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Standards Institute, New Delhi, for the year 1983-84.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Super Bazar, the Cooperative Store Limited, New Delhi, for the year 1982-83.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (19) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1983-84 along with Audited Accounts.
- (20) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1983-84.

4. Statement by Minister

The Minister of Home Affairs made a statement regarding the activities of some persons in the Government detrimental to national interest.

5. Government Bill—Introduced

**THE FOREIGN CONTRIBUTION (REGULATION)
AMENDMENT BILL, 1985.**

6. Statement Regarding Ordinance—Laid on the Table

An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Foreign Contribution (Regulation) Amendment Ordinance, 1984, was laid on the Table.

7. Matters under Rule 377

(1) Shri R. P. Gaekwad raised a matter regarding need for a fixed policy for marketing and pricing of cotton to save the farmers from ruin.

(2) Shri Kunhambu raised a matter regarding need for immediate clearance for the establishment of railway coach factory at Palghat, Kerala.

(3) Shri Lalit Maken raised a matter regarding need to reconsider the decision to retrench surplus employees of Delhi Milk Scheme.

(4) Shri Pratap Bhanu Sharma raised a matter regarding need to take steps to save pulses crop in areas of Vidisha parliamentary constituency affected by pests.

(5) Prof. P. J. Kurien raised a matter regarding need for central assistance for construction of hill-highway in Idduki district of Kerala for its proper development.

(6) Smt. Geeta Mukherjee raised a matter regarding loan from Life Insurance Corporation of India to the West Bengal Government for setting up tube-wells to serve the twin purpose of irrigation and drinking water.

(7) Shri P. Penchalaiah raised a matter regarding relief for the cyclone hit areas of Andhra Pradesh.

8. Motion of thanks on the President's Address

Discussion on the following motion moved by Prof. N. G. Ranga and seconded by Shri B. R. Bhagat and the amendments thereto moved on the 18th January, 1985, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th January, 1985.”

The following members took part in the debate:—

(1) Shri Brahma Dutt

(2) Shri C. Madhav Reddy

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2-03 P.M.)

- (3) Shri Jaideep Singh
- (4) Shrimati Vijayanthimala
- (5) Shri P. Kolandaivelu
- (6) Shri Lalit Maken
- (7) Shri Priya Ranjan Das Munshi
- (8) Shri Sudini Jaipal Reddy
- (9) Shri Dighe Sharad Shankar

The discussion was not concluded.

9. Discussion under Rule 193

Prof. Madhu Dandavate raised a discussion on the statement made by the Minister of Chemicals and Fertilizers in the House on the 18th January, 1985 regarding the tragic accident in the Union Carbide Factory at Bhopal resulting in leakage of poisonous gas.

The following Members took part in the debate:—

- (1) Shri Eduardo Faleiro
- (2) Shri Erasu Ayyapu Reddy
- (3) Smt. Geeta Mukherjee
- (4) Shri Arvind Netam
- (5) Shri C. P. Thakur
- (6) Shri Renu Pada Das
- (7) Shri Dalbir Singh
- (8) Shri Chandupatla Janga Reddy

Shri Veerendra Patil replied to the discussion.

The discussion was concluded.

6.38 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 22nd January, 1985).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I [Brief Record of Proceedings]

Tuesday, January 22, 1985/Magha 2, 1906 (Saka)

No. 6

11 A.M.

1. Oath or Affirmation

Shri Ananda Gopal Mukhopadhyay took the oath in English, signed the Roll of members and took his seat in the House.

2. Starred Questions

Starred Questions Nos. 37—41, 43 and 44 were orally answered. Replies to the remaining questions were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Questions Nos. 101—164 and 164-A were laid on the Table.

4. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—
 - (i) The Conduct of Elections (Amendment) Rules, 1984 published in Notification No. S.O. 585 (E) in Gazette of India dated the 4th August, 1984.
 - (ii) The Conduct of Elections (Second Amendment) Rules, 1984 published in Notification No. S.O. 671 (E) in Gazette of India dated the 5th September, 1984.

- (2) The Delimitation of Council Constituencies (Bihar) Amendment Order, 1984 (Hindi and English versions) published in Notification No. S.O. 566(E) in Gazette of India dated the 4th August, 1984, under sub-section (3) of section 13 of the Representation of the People Act, 1950.
- (3) A copy of the One Hundred and Third Report (Hindi and English versions) of Law Commission on Unfair Terms in Contract.
- (4) A copy of the One Hundred and Fourth Report (Hindi and English versions) of Law Commission on the Judicial Officers' Protection Act, 1850.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Indian Oil Corporation Limited, Bombay, for the year 1983-84. „
 - (ii) Annual Report of the Indian Oil Corporation Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Indian Petrochemicals Corporation Limited, for the year 1983-84.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Madras Refineries Limited, Madras, for the year 1983-84.
 - (ii) Annual Report of the Madras Refineries Limited, Madras for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government on the working of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon, for the year 1983-84.
- (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Dhaligaon, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Oil India Limited, Duliajan, for the year 1983-84.
- (ii) Annual Report of the Oil India Limited, Duliajan, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1983-84.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Bharat Petroleum Corporation Limited, Bombay, for the year 1983-84.
- (ii) Annual Report of the Bharat Petroleum Corporation Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Cochin Refineries Limited, Ambalamugal, for the year 1983-84.
- (ii) Annual Report of the Cochin Refineries Limited, Ambalamugal, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (6) (i) A copy of the Annual Report (Hindi and English versions) together with Audited Accounts of the Oil and Natural Gas Commission for the year 1983-84 and of its subsidiary company Hydrocarbons India Limited, New Delhi, for the year 1983, under sub-section (3) of section 23 read with sub-section (4) of section 22 of the Oil and Natural Gas Commission Act, 1959.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil and Natural Gas Commission for the year 1983-84 and of its subsidiary Company Hydrocarbons India Limited, New Delhi, for the year 1983.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, New Delhi, for the year 1983-84 along with Audited Accounts under sub-section (4) of section 20 of the Oil Industry (Development) Act, 1974.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Oil Industry Development Board, New Delhi, for the year 1983-84.
- (8) A copy of the Statement (Hindi and English versions) of the objectives and obligations of the Gas Authority of India Limited, New Delhi.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—
- (i) G.S.R. 614(E) published in Gazette of India dated the 18th August, 1984 containing corrigendum to Hindi version of Notification No. G.S.R. 387(E) published in Gazette of India dated the 22nd May, 1984.
- (ii) G.S.R. 615(E) published in Gazette of India dated the 18th August, 1984 containing Corrigendum to Notification No. G.S.R. 386(E) published in Gazette of India dated the 22nd May, 1984.

- (iii) The Indian Wireless Telegraph (Amateur Service) Amendment Rules, 1984 published in Notification No. G.S.R. 1225 in Gazette of India dated the 8th December, 1984.
- (10) A copy of the Profit and Loss Account and Balance Sheet (on accrual basis) of the Tele-Communication Branch of Posts and Telegraphs Department for the year 1982-83.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946:—
- (i) The Industrial Employment (Standing Orders) Central (Amendment) Rules, 1984 published in Notification No. G.S.R. 910 in Gazette of India dated the 25th August, 1984.
- (ii) The Industrial Employment (Standing Orders) Central (Amendment) Rules, 1984 published in Notification No. G.S.R. 1040 in Gazette of India dated the 29th September, 1984.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 7 of the Employees Provident Funds and Miscellaneous Provisions Act, 1952:—
- (i) The Employees' Family Pension (Amendment) Scheme, 1984 published in Notification No. G.S.R. 19 in Gazette of India dated the 5th January, 1985.
- (ii) The Employees' Provident Funds (Third Amendment) Scheme, 1984 published in Notification No. G.S.R. 20 in Gazette of India dated the 5th January, 1985.
- (iii) The Employees' Provident Fund (Amendment) Scheme, 1984 published in Notification No. G.S.R. 954 in Gazette of India dated the 8th September, 1984.
- (iv) The Employees' Provident Funds (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1233 in Gazette of India dated the 8th December, 1984.

- (13) A copy of the Industrial Disputes (Central) (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 932(E) in Gazette of India dated the 1st September, 1984 under sub-section (5) of section 38 of the Industrial Disputes Act, 1947.
- (14) A copy of Notification No. S.O. 4207 (Hindi and English versions) published in Gazette of India dated the 1st December, 1984 declaring oil industry as public utility service under sub-section (3) of section 40 of the Industrial Disputes Act, 1947.
- (15) A copy of the Oil Mines Regulations, 1984 (Hindi and English versions) published in Notification No. G.S.R. 743(E) in Gazette of India dated the 26th October, 1984, under section 61A of the Mines Act, 1952.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1983-84.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Coal Mines Rescue Stations Committee, Dhanbad, for the year 1983-84.
- (17) A copy of the Annual Report (Hindi and English versions) of the National Labour Institute, New Delhi, for the year 1983-84 along with Audited Accounts.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1983-84.
(ii) A copy of the Audited Accounts (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 1983-84.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1983-84.
(ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation for the year 1983-84 together with Audit Report thereon.

- (20) A copy of the Consolidated Annual Accounts (Hindi and English versions) of the Central Provident Fund Commissioner, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (21) A copy of the Annual Report (Hindi and English versions) of the Employees' Provident Fund Organisation for the year 1983-84 on the working of the Employees Provident Funds and Miscellaneous Provisions Act, 1952, the Employees' Provident Fund Scheme, 1952, the Employees' Family Pension Scheme 1971 and the Employees' Deposit-Linked Insurance Scheme, 1976.
- (22) A statement (Hindi and English versions) regarding action taken or proposed to be taken on Conventions and Recommendations adopted at the 69th Session of the International Labour Conference held in June, 1983 at Geneva.
- (23) A copy of the Cine-Workers and Cinema-Theatre Workers (Regulation of Employment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 677(E) in Gazette of India dated 21st September, 1984, under sub-section (3) of section 23 of the Cine-Workers and Cinema-Theatre Workers (Regulation of Employment) Act, 1961.
- (24) A copy of the Cine-Workers Welfare Funds Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 722(E) in Gazette of India dated the 12th October, 1984, under sub-section (4) of section 11 of the Cine-Workers Welfare Fund Act, 1981.
- (25) A copy of the Cinematograph (Certification) (Third Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 814(E) in Gazette of India dated the 13th December, 1984, under sub-section (3) of section 8 of the Cinematograph Act, 1952.
- (26) The following statements (Hindi and English versions) showing the action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Seventh Lok Sabha:—
- (i) Statement No. XX—Sixth Session, 1981.
- (ii) Statement No. XIX—Eighth Session, 1982.

- (iii) Statement No. XIV—Ninth Session, 1982.
 - (iv) Statement No. XIV—Tenth Session, 1982.
 - (v) Statement No. XII—Eleventh Session, 1983.
 - (vi) Statement No. VIII—Twelfth Session, 1983.
 - (vii) Statement No. VI—Thirteenth Session, 1983.
 - (viii) Statement No. V—Fourteenth Session, 1984.
 - (ix) Statement No. I—Fifteenth Session, 1984.
- (27) A copy of the Wealth-tax (Third Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 951(E) in Gazette of India dated the 21st December, 1984, under sub-section (4) of section 46 of the Wealth-tax Act, 1957.
- (28) A copy of the Income-tax (Fifth Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 952(E) in Gazette of India dated the 21st December, 1984, under section 296 of the Income-tax Act, 1961.
- (29) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 702(E) published in Gazette of India dated the 29th September, 1984 together with an explanatory memorandum making certain amendment to Notification No. 224/81-Customs dated the 1st October, 1981 so as to exempt Vinyl Chloride Monomer from the basic customs duty in excess of 10 per cent *ad valorem* and from the whole of the additional duty of customs leviable thereon.
 - (ii) G.S.R. 710(E) and 711(E) published in Gazette of India dated the 8th October, 1984 together with an explanatory memorandum regarding effective rate of basic customs duty of 25 per cent *ad valorem* on goods imported for the manufacture of specified components of fuel efficient motor cars and two wheeled motor vehicles and to levy auxiliary duty of customs on these goods at the rate of 15 per cent *ad valorem*.
 - (iii) G.S.R. 713(E) and 714(E) published in Gazette of India dated the 9th October, 1984 together with an

explanatory memorandum regarding exemption to Gibberellic acid from the whole of the basic, auxiliary and additional duties of customs leviable thereon.

- (iv) G.S.R. 732(E) and 733(E) published in Gazette of India dated the 22nd October, 1984 together with an explanatory memorandum regarding exemption to components of commercial motor vehicles required for the manufacture of heavy, medium or light commercial vehicles from the basic customs duty in excess of 25 per cent *ad valorem* and auxiliary duty of customs in excess of 20 per cent *ad valorem*.
- (v) G.S.R. 736(E) published in Gazette of India dated the 23rd October, 1984, together with an explanatory memorandum making certain amendment to Notification No. 204/84-Customs dated the 20th July, 1984 so as to substitute the entry No. 9 viz 'Watches, watch movements (including partly assembled movements), dials and cases for the watches' in the said notification.
- (vi) G.S.R. 737(E) published in Gazette of India dated the 23rd October, 1984 together with an explanatory memorandum making certain amendment to Notification No. 205/84-Customs dated the 20th July, 1984 so as to substitute entry No. 1 viz 'Watches, watch movements (including partly assembled movements), dials and cases for the watches' in the said notification.
- (vii) G.S.R. 756(E) published in Gazette of India dated the 7th November, 1984 together with an explanatory memorandum making certain amendment to Notification No. 13/81-Customs dated the 9th February, 1981 so as to incorporate a provision for allowing supply of products of 100 per cent export-oriented units to O.N.G.C. project against global tenders.
- (viii) G.S.R. 769(E) to 774(E) published in Gazette of India dated the 17th November, 1984 together with an explanatory memorandum granting concessional rate of customs duty to inputs of Electronics Industry.

- (ix) G.S.R. 809(E) published in Gazette of India dated the 5th December, 1984 together with an explanatory memorandum reducing the basic effective rate of customs duty on Gamma Picoline imported for the manufacture of Isonicotinic Hydrazide (INH) from 70 per cent to 15 per cent *ad valorem*.
- (x) G.S.R. 824(E) published in Gazette of India dated the 28th December, 1984 together with an explanatory memorandum extending the validity of Notification No. 21/84-Customs dated the 15th February, 1984 upto 31st December, 1985.
- (xi) G.S.R. 826(E) published in Gazette of India dated the 28th December, 1984 together with an explanatory memorandum regarding exemption to Linear Alkyl Benzene from auxiliary duty of customs in excess of 25 per cent *ad valorem*.
- (xii) G.S.R. 818(E) published in Gazette of India dated the 22nd December, 1982 making certain amendment to Notification No. 2/83-Customs dated the 1st January, 1983.
- (xiii) G.S.R. 827(E) and 828(E) published in Gazette of India dated the 28th December, 1984 together with an explanatory memorandum regarding exemption to certain specified goods required for construction of or fitment to ships of Coast Guard from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (xiv) G.S.R. 4(E), published in Gazette of India dated the 1st January, 1984 together with an explanatory memorandum regarding exemption to impregnating and filling compounds imported for use in the manufacture of electrical power cables from basic customs duty in excess of 40 per cent *ad valorem*.
- (xv) G.S.R. 19(E) published in Gazette of India dated the 11th January, 1984 together with an explanatory memorandum making certain amendment to Notification No. 215/80-Customs dated the 1st November, 1980 so as to increase the rate of basic customs duty on viscose staple fibre from 25 per cent to 35 per cent *ad valorem*.

(xvi) G.S.R. 794(E) published in Gazette of India dated the 29th November, 1984 together with an explanatory memorandum containing corrigendum to Notification No. G.S.R. 63(E) dated the 14th February, 1984.

(30) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:

(i) G.S.R. 726(E) published in Gazette of India dated the 16th October, 1984 together with an explanatory memorandum recinding Notification Nos. 103|61-CE dated the 20th April, 1961 and 144|65-CE dated the 4th September, 1965.

(ii) G.S.R. 819(E) published in Gazette of India dated the 22nd December, 1984 together with an explanatory memorandum making certain amendment to Notification No. 1|83-CE dated the 1st January, 1983.

(iii) G.S.R. 821(E) published in Gazette of India dated the 26th December, 1984 together with an explanatory memorandum extending the validity of Notification No. 24|75-CE dated the 1st March, 1975.

(iv) G.S.R. 822(E) published in Gazette of India dated the 26th December, 1984 together with an explanatory memorandum extending the validity of Notification No. 202|81-CE dated the 26th December, 1981 up to 30th June, 1985.

(v) G.S.R. 833(E) published in Gazette of India dated the 29th December, 1984 together with an explanatory memorandum extending the validity of Notification No. 288|82-CE dated the 11th December, 1982 up to 30th June, 1985.

(vi) G.S.R. 838(E) published in Gazette of India dated the 31st December, 1984 together with an explanatory memorandum extending the validity of Notification No. 185|83-CE dated the 2nd July, 1983 up to 31st December, 1985.

- (vii) G.S.R. 839(E) published in Gazette of India dated the 31st December, 1984 together with an explanatory memorandum extending the validity of Notification No. 99/84-CE dated the 30th April, 1984 up to 30th June, 1985.
- (viii) G.S.R. 10(E) published in Gazette of India dated the 3rd January, 1984 together with an explanatory memorandum seeking to waive the basic, additional and special excise duties on the silk fabrics.
- (31) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1983—Union Government (Commercial) Part III—Miscellaneous Topics of Interest, under article 151(1) of the Constitution.

5. Reports of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

SECRETARY-GENERAL laid on the Table the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes (1984-85) which were presented by the Chairman of the Committee to the Speaker of the Seventh Lok Sabha on the 31st December, 1984 before its dissolution:—

- (1) Fifty-ninth Report on Action Taken by Government on the recommendations contained in their Fifty-fourth Report on the Ministry of Defence Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Defence Services.
- (2) Sixtieth Report on Action Taken by Government on the recommendations contained in their Forty-eighth Report on the Ministry of Industry (Department of Industrial Development)—Reservations for, and employment of Scheduled Castes and Scheduled Tribes in Bharat Leather Corporation Limited and facilities provided by the Corporation for the economic development of Scheduled Castes and Scheduled Tribes.

6. Motions for Election of Deputy Speaker

(1) Shri Ghulam Nabi Azad moved the following motion:—

“That Shri M. Thambi Durai, a member of this House, be chosen as the Deputy Speaker of this House.”

Shri P. Kolandaivelu seconded the motion.

(2) Shri Mool Chand Daga moved the following motion:—

“That Shri M. Thambi Durai, a member of this House be chosen as the Deputy Speaker of this House.”

Shri George Joseph Mundakkal seconded the motion.

The motion moved by Shri Ghulam Nabi Azad was unanimously adopted and Shri M. Thambi Durai was chosen as the Deputy Speaker.

7. Felicitations to the Deputy Speaker

The following members offered felicitations to the Deputy Speaker:—

- (1) Shri Rajiv Gandhi
- (2) Shri Abdul Rashid Kabuli
- (3) Shri Ebrahim Sulaiman Sait
- (4) Shri George Joseph Mundakkal
- (5) Shri Nar Bahadur Bhandari
- (6) Shri Sultan Salahuddin Owaisi
- (7) Shri Frank Anthony
- (8) The Speaker

The Deputy Speaker in reply thanked the Speaker and the members.

8. Matters under Rule 377

(1) Shri Chintamani Jena raised a matter regarding need to convert the Rupsa-Bangiriposi narrow gauge railway line into broad gauge.

(2) Shrimati Jayanti Patnaik raised a matter regarding funds for modernisation of Orissa Cotton Mill.

(3) Shri Dalbir Singh raised a matter regarding need to check the illegal mining of coal in Shahdol (Madhya Pradesh).

(4) Shri V. S. Vijayaraghavan raised a matter regarding need to clear the irrigation part of the Kuriarkutty-Karappara Project in Kerala.

(5) Prof. Saif-ud-Din Soz raised a matter regarding delay in issuing visas by Pakistan Embassy.

(6) Shri Jai Prakash Agarwal raised a matter regarding steps to save Yamuna water in Delhi from being polluted by industrial wastes and sewage.

9. Motion of thanks on the President's Address

Discussion on the following motion moved by Prof. N. G. Ranga and seconded by Shri B. R. Bhagat and the amendments thereto moved on the 18th January, 1985, continued:—

“That an Address be presented to the President in the following terms:—

“That the Members of Lok Sabha assembled in this Session are deeply grateful to the President for the Address which he has been pleased to deliver to both Houses of Parliament assembled together on the 17th January, 1985.”

The following members took part in the debate:—

- (1) Shri Sultan Salahuddin Owaisi
- (2) Shri Azeez Sait
- (3) Shri Rangarajan Kumaramangalam
- (4) Shri Narayan Choubey
- (5) Shri Saripati Mishra
- (6) Shri A. C. Shanmugam
- (7) Shri K. S. Rao
- (8) Shri Pratap Bhanu Sharma

- (9) Smt. Akbar Jahan Begum
- (10) Prof. P. J. Kurien
- (11) Shri Girdhari Lal Vyas
- (12) Shri Piyus Tirki
- (13) Shri Tarun Kanti Ghosh
- (14) Prof. K. K. Tewari
- (15) Shri Chandupatla Janga Reddy
- (16) Shri Ananda Gajapati Raju Poosapati
- (17) Shri Mool Chand Daga
- (18) Dr. Datta Samant
- (19) Smt. Krishna Sahi
- (20) Shri D. Narayan Swamy

[Discussion on Motion of Thanks on the President's Address and the amendments thereto was held over at 4.02 P.M. and resumed at 4.44 P.M. (*vide* Para 11 below), after the disposal of Calling Attention Notice].

***10. Calling Attention.**

Shri Priya Ranjan Das Munshi called the attention of the Minister of External Affairs to the reported fresh violence in Sri Lanka causing loss of life and property of the Tamilians and trespass of a Sri Lanka Patrol craft into Indian waters attacking Indian Fishermen and the action taken by the Government in the matter.

The Minister of External Affairs made a statement in regard thereto.

11. Motion of thanks on the President's Address

Discussion on the motion and the amendments thereto (*vide* Para 9 above) was resumed.

The following members took part in the debate:—

- (21) Shri R. Prabhu
- (22) Dr. A. Kalanidhi

*From 4.02 P.M. to 4.44 P.M.

- (23) Shri Atish Chandra Sinha
- (24) Shrimati Jayanti Patnaik ..
- (25) Shri Bhattam Sreeramamurthy
- (26) Shri D. B. Patil
- (27) Prof. Nirmala Kumari Shaktawat
- (28) Shri Amar Roy Prodhan
- (29) Shri Ajaynarayan Mushran

Shri Rajiv Gandhi replied to the debate.

All the amendments moved were negatived.

The motion was adopted.

6.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 23rd January, 1985).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, January 23, 1985/Magha 3, 1906 (Saka)

No. 7

11 A.M.

1. Starred Questions

Starred Questions Nos. 57—64 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 165—242 were laid on the Table

3. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 30 of the Foreign Contribution (Regulation) Act, 1976:—
 - (i) The Foreign Contribution (Acceptance or Retention of Gifts or Presentations) Amendment Regulations, 1984 published in Notification No. S.O. 980(E) in Gazette of India dated the 31st December, 1984.
 - (ii) The Foreign Contribution (Regulation) Amendment Rules, 1984 published in Notification No. G.S.R. 755(E) in Gazette of India dated the 5th November, 1984.

(2) A copy each of the following Notifications (Hindi and English versions) under section 620 of the Companies Act, 1956:—

- (i) Draft Notification No. 15/4/80-IGC regarding exemption to Government Companies from the applicability of section 205A of the Companies Act, 1956.
- (ii) Draft Notification No. 15/4/80-IGC regarding exemption to Government Companies from the applicability of section 108 of the Companies Act, 1956.
- (iii) Draft Notification No. 15/4/80-IGC regarding exemption to Government Companies from the applicability of sections 43A, 149(2A), 205B, 263, 264, 265, 266, 307, 308, 316, 317 and 386 of the Companies Act, 1956.
- (iv) Draft Notification No. 15/4/80-IGC regarding exemption to Government Companies from the applicability of sections 165, 187D, 294 and sub-sections (2) and (3) of section 294AA of the Companies Act, 1956.
- (v) Draft Notification No. 15/3/84-IGC regarding exemption to Government Companies from the applicability of section 295 of the Companies Act, 1956.

(3) A copy each of the following Notifications (Hindi and English versions) under section (5) of section 396 of the Companies Act, 1956:—

- (i) S.O. 688(E) published in Gazette of India dated the 10th September, 1984 regarding amalgamation of M/s. Sendra Investments Company Limited and five other companies with M/s. Eastern Investments Limited.
- (ii) S.O. 796(E) published in Gazette of India dated the 18th October, 1984 regarding amalgamation of M/s. Punjab Wireless Systems Limited.

- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) The Cost Accounting Records (Engineering Industries) Rules, 1984, published in Notification No. G.S.R. 688 in Gazette of India dated the 7th July, 1984.
 - (ii) The Cost Accounting Records (Electrical Cables and Conductors) Rules, 1984, published in Notification No. G.S.R. 767 in Gazette of India dated the 21st July, 1984.
- (5) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—
- (i) The Monopolies and Restrictive Trade Practices Commission (Recruitment of Members of Staff) Amendment Rules, 1984, published in Notification No. G.S.R. 1019 in Gazette of India dated the 29th September, 1984.
 - (ii) The Monopolies and Restrictive Trade Practices Commission (Recruitment and Conditions of Service of Registrar, Joint Registrar, Deputy Registrar, Assistant Registrar of Restrictive Trade Agreements) Amendment Rules, 1984, published in Notification No. G.S.R. 1020 in Gazette of India dated the 29th September, 1984.
 - (iii) The Monopolies and Restrictive Trade Practices Commission (Recruitment and Conditions of Service of Director of Investigation) Amendment Rules, 1984, published in Notification No. G.S.R. 1021 in Gazette of India dated the 29th September, 1984.
- (6) A copy of Notification No. S.O. 797(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 1984 regarding reservation of items for small scale sector, issued under the Industries (Development and Regulation) Act, 1951.

- (7) A copy of the Incheck Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Intimation regarding Mortgage, Charge, Lien or other Interest in any property Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 896(E) in Gazette of India dated the 30th November, 1984, under sub-section (3) of section 31 of the Incheck Tyres Limited and National Rubber Manufacturers Limited (Nationalisation) Act, 1984.
- (8) A copy of the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Administration of Funds (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 836(E) in Gazette of India dated the 14th November, 1984, under sub-section (3) of section 30 of the Dalmia Dadri Cement Limited (Acquisition and Transfer of Undertakings) Act, 1981.
- (9) A copy of the Monopolies and Restrictive Trade Practices Commission (Recruitment and Conditions of Service of Director General of Investigation and Registration) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 1307 in Gazette of India dated the 29th December, 1984, under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research Institute, Bangalore, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Plywood Industries Research Institute, Bangalore, for the year 1983-84.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of sec-

tion 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—

- (i) The Monopolies and Restrictive Trade Practices (Amendment) Rules, 1984, published in Notification No. G.S.R. 584(E) in Gazette of India dated the 1st August, 1984.
- (ii) The Monopolies and Restrictive Trade Practices (Information) Amendment Rules, 1984, published in Notification No. G.S.R. 643(E) in Gazette of India dated the 31st August, 1984.
- (12) A copy of the Monopolies and Restrictive Trade Practices Commission (Amendment) Regulations, 1984 (Hindi and English versions) published in Notification No. G.S.R. 857 in Gazette of India dated the 18th August, 1984, under sub-section (3) of section 66 of the Monopolies and Restrictive Trade Practices Act, 1969.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A/18AA of the Industries (Development and Regulation) Act, 1951:—
 - (i) S.O. 656 published in Gazette of India dated the 28th August, 1984 regarding management of Kottayam Textiles Limited, Kottayam, Kerala.
 - (ii) S.O. 657 published in Gazette of India dated the 28th August, 1984 regarding management of Prabhuram Mills Limited, Chengannur, Kerala.
 - (iii) S.O. 658(E) published in Gazette of India dated the 28th August, 1984 regarding management of Malabar Spinning and Weaving Mills Limited, Calicut, Kerala.
 - (iv) S.O. 740(E) published in Gazette of India dated the 26th September, 1984 regarding management of Mahadevi Textile Mills, Hubli, Karnataka.
 - (v) S.O. 746(E) published in Gazette of India dated the 28th September, 1984 regarding management of Somasundaram Super Spinning Mills, Muthanondal, Tamil Nadu.

- (vi) S.O. 748(E) published in Gazette of India dated the 28th September, 1984 regarding management of Plyboard Industries Limited, Pampore, Jammu and Kashmir.
- (vii) S.O. 973(E) published in Gazette of India dated the 29th December, 1984 regarding management of Plyboard Industries Limited, Pampore, Jammu and Kashmir.
- (viii) S.O. 749(E) published in Gazette of India dated the 28th September, 1984 regarding management of Cauvery Spinning and Weaving Mills Limited, Pudukottai.
- (ix) S.O. 784(E) published in Gazette of India dated the 11th October, 1984 regarding management of Sri Durga Cotton Spinning and Weaving Mills Limited, Konnagar, Hooghly, West Bengal.
- (x) S.O. 814(E) published in Gazette of India dated the 31st October, 1984 regarding management of Swadeshi Cotton Mills, Kanpur, Rai Bareli.
- (xi) S.O. 825(E) published in Gazette of India dated the 9th November, 1984 and S.O. 926(E) published in Gazette of India dated the 7th December, 1984 regarding management of Dr. Paul Lohmann (India) Limited, Calcutta.
- (xii) S.O. 844(E) published in Gazette of India dated the 15th November, 1984 regarding management of India Machinery Company Limited, Howrah.
- (xiii) S.O. 870(E) published in Gazette of India dated the 21st November, 1984 regarding management of Britannia Engineering Company, Calcutta.
- (xiv) S.O. 876(E) published in Gazette of India dated the 23rd November, 1984 regarding management of Brentford Electric (India) Limited, Calcutta.
- (xv) S.O. 947(E) published in Gazette of India dated the 18th December, 1984 regarding management of India Belting and Cotton Mills Limited, Serampore, West Bengal.
- (xvi) S.O. 960(E) published in Gazette of India dated the 27th December, 1984 regarding management of Sri Rama Sugars and Industries Limited, Bobbili.

- (xvii) S.O. 962(E) published in Gazette of India dated the 27th December, 1984 regarding management of Sri Rama Sugars and Industries Limited, Seethanagaram, Andhra Pradesh.
- (xviii) S.O. 966(E) published in Gazette of India dated the 28th December, 1984 regarding management of Krishna Silicate and Glass Works Limited, Calcutta.
- (xix) S.O. 967(E) published in Gazette of India dated the 28th December, 1984 regarding management of Lily Biscuit Company (Private) Limited, Calcutta.
- (xx) S.O. 968(E) published in Gazette of India dated the 28th December, 1984 regarding management of Engel India Machine and Tools Limited, Calcutta.
- (xxi) S.O. 969(E) published in Gazette of India dated the 28th December, 1984 regarding management of Bengal Potteries Limited, Calcutta.
- (xxii) S.O. 971(E) published in Gazette of India dated the 29th December, 1984 regarding management of Alok Udyog Vanaspati and Plywood Limited, Calcutta.
- (xxiii) S.O. 972(E) published in Gazette of India dated the 29th December, 1984 regarding management of Gluconate Limited, Calcutta.
- (xxiv) S.O. 974(E) published in Gazette of India dated the 29th December, 1984 regarding management of Indian Health Institute and Laboratory Limited, Calcutta.
- (xxv) S.O. 975(E) published in Gazette of India dated the 29th December, 1984 regarding management of Apollo Zipper Company Limited, Calcutta.
- (xxvi) S.O. 983(E) published in Gazette of India dated the 31st December, 1984 regarding management of Associated Industries (Assam) Limited, Chandrapur.
- (xxvii) S.O. 747(E) published in Gazette of India dated the 28th September, 1984 regarding management of Shri Janki Sugar Mills and Company, Doiwala, Dehradun (U.P.).

(xxviii) S.O. 15(E) published in Gazette of India dated the 11th January, 1985 regarding management of **Motor and Machinery Manufacturers Limited, Calcutta.**

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Cochin, for the year 1983-84.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Coir Board, Cochin, for the year 1983-84.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Machine Tool Institute, Bangalore, for the year 1983-84.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Machine Tool Institute, Bangalore, for the year 1983-84.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Rubber Manufacturers Research Association, for the year 1983-84.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1983-84.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Productivity Council, New Delhi, for the year 1983-84.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Dehradun, for the year 1983-84.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Dehradun, for the year 1983-84.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1983-84.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the National Institute of Design, Ahmedabad, for the year 1983-84.
- (20) (i) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Ernakulam, Cochin, for the year 1983-84 together with Audit Report thereon, under sub-section (4) of section 17 of the Coir Industry Act, 1953.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the accounts of Coir Board, Ernakulam, Cochin, for the year 1983-84.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) (a) Review by the Government on the working of the Braithwaite and Company Limited, Calcutta, for the year 1983-84.
 - (b) Annual Report of the Braithwaite and Company Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (ii) (a) Review by the Government on the working of the Richardson and Cruddas (1972) Limited, for the year 1983-84.
 - (b) Annual Report of the Richardson and Cruddas (1972) Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (iii) (a) Review by the Government on the working of Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1983-84.

- (b) Annual Report of the Bharat Heavy Plate and Vessels Limited, Visakhapatnam, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government on the working of the National Industrial Development Corporation Limited, for the year 1983-84.
- (b) Annual Report of the National Industrial Development Corporation Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (v) (a) Review by the Government on the working of the Hindustan Machine Tools, Bangalore, for the year 1983-84.
- (b) Annual Report of the Hindustan Machine Tools, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (vi) (a) Review by the Government on the working of the National Bicycle Corporation of India Limited, for the year ended 31st March, 1982.
- (b) Annual Report of the National Bicycle Corporation of India Limited, for the year ended 31st March, 1982 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (vii) (a) Review by the Government on the working of the Engineering Projects (India) Limited, for the year 1983-84.
- (b) Annual Report of the Engineering Projects (India) Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (viii) (a) Review by the Government on the working of the Bharat Pumps and Compressors Limited, for the year 1983-84.
- (b) Annual Report of the Bharat Pumps and Compressors Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (ix) (a) Review by the Government on the working of the Hindustan Paper Corporation Limited for the year 1983-84.
- (b) Annual Report of the Hindustan Paper Corporation Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (x) (a) Review by the Government on the working of the Hindustan Newsprint Limited, for the year 1983-84.
- (b) Annual Report of the Hindustan Newsprint Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (xi) (a) Review by the Government on the working of the Nagaland Pulp and Paper Company Limited for the year 1983-84.
- (b) Annual Report of the Nagaland Pulp and Paper Company Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (xii) (a) Review by the Government on the working of the National Newsprint and Paper Mills Limited, for the year 1983-84.
- (b) Annual Report of the National Newsprint and Paper Mills Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (xiii) (a) Review by the Government on the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1983-84.
- (b) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(22) A copy each of the following Notifications (Hindi and English versions) under section 14A of the Aircraft Act, 1934:—

- (i) The Aircraft (First Amendment) Rules, 1985 published in Notification No. G.S.R. 16(E) in Gazette of India dated the 10th January, 1985 together with an explanatory note.
 - (ii) The Aircraft (Fourth Amendment) Rules, 1984 published in Notification No. G.S.R. 1235 in Gazette of India dated the 8th December, 1984 together with an explanatory note.
- (23) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering and Nutrition, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Hotel Management, Catering Technology and Applied Nutrition, Bombay, for the year 1983-84 along with Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management Catering Technology and Applied Nutrition, Madras, for the year 1983-84, along with Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1983-84 along with Audited Accounts.
 - (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 1983-84 along with Audited Accounts.
 - (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1983-84, along with Audited Accounts.
 - (vii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute Society, Ahmedabad, for the year 1983-84 along with Audited Accounts.

- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1983-84 along with Audited Accounts.
- (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1983-84 along with Audited Accounts.
- (x) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Tiruchirapalli, for the year 1983-84 along with Audited Accounts.
- (xi) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, Patna, for the year 1983-84 along with Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Food Craft Institute, New Delhi, for the year 1983-84 along with Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government on the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition, New Delhi, Bombay, Madras, Calcutta, Srinagar, Ahmedabad, Hyderabad, Bangalore and Bhubneshwar and Food-Craft Institutes, Patna, Delhi and Tiruchirapalli, for the year 1983-84.
- (24) A copy of the Air (Prevention and Control of Pollution) Rules, 1982 (Hindi and English versions) published in Notification No. G.S.R. 712(E) in Gazette of India dated the 18th November, 1982, under section 53 of the Air (Prevention and Control of Pollution) Act, 1981.
- (25) A copy each of Notification Nos. G.S.R. 765(E) and 766(E) (Hindi and English versions) published in Gazette of India dated the 16th November, 1984 declaring Pollution Control Areas within the Union Territories of Goa and Delhi under rule 8 of the Air

(Prevention and Control of Pollution) (Union Territories) Rules, 1983, issued under sub-section (1) of section 19 of the Air (Prevention and Control of Pollution) Act, 1981.

(26) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

- (i) G.S.R. 13(E) published in Gazette of India dated the 7th January, 1985 together with an explanatory memorandum making certain amendment to Notification No. 93/71-Customs dated the 13th November, 1971.
- (ii) The Notified Goods (Prevention of Illegal Import) Amendment Rules, 1984 published in Notification No. G.S.R. 45 in Gazette of India dated the 7th January, 1984 together with an explanatory memorandum.

(27) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

- (i) S.O. 3828 published in Gazette of India dated the 24th November, 1984 regarding exemption to 'Jallianwala Bagh National Memorial Trust' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.
- (ii) S.O. 3829 published in Gazette of India dated the 24th November, 1984 regarding exemption to 'Karnataka Branch of the National Association for the Blind' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (iii) S.O. 3830 published in Gazette of India dated the 24th November, 1984 regarding exemption to 'Veda Rakshana Nidi Trust, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.

- (iv) S.O. 3831 published in Gazette of India dated the 24th November, 1984 regarding exemption to 'Missionaries of Charity, Calcutta, under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1989-90.
- (v) S.O. 3832 published in Gazette of India dated the 24th November, 1984 regarding exemption to 'Churhat Children's Welfare Society' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1984-85 to 1985-86.
- (vi) S.O. 3834 published in Gazette of India dated the 24th November, 1984 containing Corrigendum to Notification No. 5884 published in Gazette of India dated the 28th June, 1984.
- (vii) S.O. 3836 published in Gazette of India dated the 24th November, 1984 regarding exemption to 'The Tata Agricultural and Rural Training Centre for the Blind, Bombay' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S.O. 3837 published in Gazette of India dated the 24th November, 1984 regarding exemption to 'Muslim Women Aid Society, Madras' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-1984 to 1985-86.
- (ix) S.O. 3838 published in Gazette of India dated the 24th November, 1984 regarding exemption to 'Navajivan Trust, Ahmedabad' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (x) S.O. 3839 published in Gazette of India dated the 24th November, 1984 regarding exemption.

to 'National Centre for the Performing Arts' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(xi) S.O. 3840 published in Gazette of India dated the 24th November, 1984 regarding exemption to 'Vivekananda Rock Memorial and Vivekananda Kendra' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

(xii) S.O. 3841 published in Gazette of India dated the 24th November, 1984 regarding exemption to 'Institution of Chemists (India)' under section 10(23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1985-86.

(28) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1984 published in Notification No. G.S.R. 1055 in Gazette of India dated the 13th October, 1984.

(ii) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulation, 1984 published in Notification No. G.S.R. 775(E) in Gazette of India dated the 17th November, 1984.

(iii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1984 published in Notification No. G.S.R. 1242 in Gazette of India dated the 15th December, 1984.

(iv) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1984 published in Notification No. G.S.R. 1056 in Gazette of India dated the 13th October, 1984.

- (v) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1984 published in Notification No. G.S.R. 1240 in Gazette of India dated the 15th December, 1984.
- (vi) The Indian Police Service (Uniform) Second (Amendment) Rules, 1984 published in Notification No. G.S.R. 1053 in Gazette of India dated the 13th October, 1984.
- (vii) The Indian Administrative Service (Appointment by Promotion) First Amendment Regulations, 1984 published in Notification No. G.S.R. 789(E) in Gazette of India dated 21st November, 1984.
- (viii) The Indian Administrative Service (Appointment by Promotion) Second Amendment Regulations, 1984 published in Notification No. G.S.R. 790(E) in Gazette of India dated the 21st November, 1984.
- (ix) The Indian Police Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1984 published in Notification No. G.S.R. 1016 in Gazette of India dated the 29th September, 1984.
- (x) S.O. 1011 published in Gazette of India dated the 29th September, 1984 regarding revision of pension of Indian Civil Service pensioners who retired before 1st January, 1973.
- (xi) The Indian Administrative Services (Pay) First Amendment Rules, 1985 published in Notification No. G.S.R. 49 in Gazette of India dated the 19th January, 1985.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) First Amendment Regulations, 1985 published in Notification No. G.S.R. 50 in Gazette of India dated the 19th January, 1985.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Public Administration, New Delhi, for the year 1983-84.
- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 22 of the Central Industrial Security Force Act, 1968:—
- (i) The Central Industrial Security Force (Fourth Amendment) Rules, 1984 published in Notification No. G.S.R. 1241 in Gazette of India dated the 15th December, 1984.
- (ii) The Central Industrial Security Force (Fifth Amendment) Rules, 1984 published in Notification No. G.S.R. 1323 in Gazette of India dated the 29th December, 1984.
- (31) A copy of the Border Security Force (Subordinate Officers and Under Officers) promotion and Seniority (Amendment) Rules, 1984 published in Notification No. G.S.R. 1051 in Gazette of India dated the 13th October, 1984, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes, for the year 1981-82.
- (ii) A copy of the Memorandum (Hindi and English versions) of the action taken on the recommendations contained in the Report.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1983-84.
- (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(34) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commission of Inquiry Act, 1952:—

(i) Report of Inquiry on the one man Commission to enquire into the collapse of the steel tabular scaffolding on 31st January, 1984 of Multi Storey building of STC under construction on the Junction of Tolstoy Marg-Janpath, New Delhi.

(ii) Memorandum of Action taken on the Report.

(35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) A statement regarding Review by the Government on the working of the CMC Limited, Secunderabad, for the year 1983-84.

(ii) Annual Report of the CMC Limited, Secunderabad, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) A statement regarding Review by the Government on the working of the Semiconductor Complex Limited, for the year 1983-84.

(ii) Annual Report of the Semiconductor Complex Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(c) (i) A statement regarding Review by the Government on the working of the Uranium Corporation of India Limited, Singhbhum, for the year 1983-84.

(ii) Annual Report of the Uranium Corporation of India Limited, Singhbhum, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(d) (i) A statement regarding Review by the Government on the working of the Electronics Corporation of India Limited, Hyderabad, for the year 1983-84.

(ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (e) (i) A statement regarding Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1983-84.
- (ii) Annual Report of the Indian Rare Earths Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Physical Research Laboratory, Ahmedabad, for the year 1983-84.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding review by the Government on the working of the National Remote Sensing Agency, Hyderabad, for the year 1983-84.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tata Institute of Fundamental Research, Bombay for the year 1983-84 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay, for the year 1983-84.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1983-84 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1983-84.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1983-84 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1983-84.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1983-84 together with Audit Report thereon.
- (iii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1983-84.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society, Bombay, for the year 1983-84.

(43) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 30 of the Atomic Energy Act, 1962:—

(i) The Atomic Energy (Arbitration Procedure) Rules, 1984 published in Notification No. G.S.R. 629 in Gazette of India dated the 23rd June, 1984.

(ii) The Atomic Energy (Working of Mines, Minerals and Handling of Prescribed Substance) Rules, 1984 published in Notification No. G.S.R. 781 in Gazette of India dated the 21st July, 1984.

(iii) The Atomic Energy (Factories) Rules, 1984 published in Notification No. 782 in Gazette of India dated the 21st July, 1984.

(44) A statement (Hindi and English versions) showing reasons for delay in laying the notifications mentioned at (43) above.

(45) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:—

(i) S.O. 2983 published in Gazette of India dated the 22nd September, 1984 containing corrigendum to Notification No. S.O. 1572 published in Gazette of India dated the 12th May, 1984.

(ii) The Export of Enamelwares (Inspection) Amendment Rules, 1984 published in Notification No. S.O. 3097 in Gazette of India dated the 29th September, 1984.

(iii) The Export of Gas Cylinders (Quality Control and Inspection) Rules, 1984 published in Notification No. S.O. 2867 in Gazette of India dated the 1st September, 1984.

(iv) The Export of Household Electric Appliances (Quality Control and Inspection) Rules, 1984 published in Notification No. S.O. 3423 in Gazette of India dated the 3rd November, 1984.

- (46) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of section 16(E) of the Tea Act, 1953:—
- (i) S.O. 772(E) published in Gazette of India dated the 10th October, 1984 regarding extension of period of take over of Lokean Tea Estate.
 - (ii) S.O. 773(E) published in Gazette of India dated the 10th October, 1984 regarding extension of period of take over of Pashok Tea Estate.
 - (iii) S.O. 774(E) published in Gazette of India dated the 10th October, 1984 regarding extension of period of take over of Bah-Tukvar Tea Estate.
 - (iv) S.O. 946(E) published in Gazette of India dated the 18th December, 1984 regarding extension of period of take over of Potong Tea Estate.
 - (v) S.O. 957(E) published in Gazette of India dated the 26th December, 1984 regarding extension of period of take over of Chargola Tea Estate.
- (47) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 32 of the Tobacco Board Act, 1975:—
- (i) The Tobacco Board (Amendment) Rules, 1984 published in Notification No. G.S.R. 618(E) in Gazette of India dated the 22nd August, 1984.
 - (ii) The Tobacco Board (Auction) Rules, 1984 published in Notification No. G.S.R. 620(E) in Gazette of India dated the 22nd August, 1984.
- (48) A copy of the Tobacco Cess Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 619(E) in Gazette of India dated the 22nd August, 1984 under sub-section (4) of section 11 of the Tobacco Cess Act, 1975.
- (49) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1983.

- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Bombay, for the year 1983 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the State Trading Corporation of India Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the Projects and Equipment Corporation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Cashew Corporation of India Limited, Cochin, for the year 1983-84.
- (ii) Annual Report of the Cashew Corporation of India Limited, Cochin, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (50) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (d) of item (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Packaging, Bombay, for the year 1983-84.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Cochin, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Marine Products Export Development Authority, Cochin, for the year 1983-84.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Diamond Institute, Surat, for the year 1983-84.
- (54) A statement (Hindi and English version) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi) and English versions) of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gem and Jewellery Export Promotion Council, Bombay, for the year 1983-84.
- (56) A statement (Hindi) and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1983-84.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals and Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Bombay, for the year 1983-84.

- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Cardamom Board, Cochin, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cardamom Board, Cochin, for the year 1983-84.
- (60) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Bombay, for the year 1983-84 along with Audited Accounts.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Fair Authority of India, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Trade Fair Authority of India, New Delhi, for the year 1983-84.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Trade Development Authority, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Trade Development Authority, New Delhi, for the year 1983-84.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council, Cochin, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cashew Export Promotion Council, Cochin, for the year 1983-84.
- (64) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.

- (65) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Tea Trading Corporation of India Limited, for the year 1982-83, within the stipulated period of nine months after the close of the Accounting Year.
- (66) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Tea Board for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (67) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Plastics and Linoleums Export Promotion Council, Bombay, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (68) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Cardamom Trading Corporation Limited, for the year 1983-84 within the period of nine months after the close of the Accounting Year.
- (69) A Statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Coffee Board for the year 1983-84 within the period of nine months after the close of the Accounting Year.
- (70) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Rubber Board, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.

4. Minutes of Committee on Petitions

Secretary-General laid on the Table the Minutes (Hindi and English versions) of the Sixty-eighth sitting of the Committee on Petitions (1984-85) (Seventh Lok Sabha).

5. Matters Under Rule 377

(1) Shri Vilas Muttemwar raised a matter regarding need to re-start the irrigation projects in Chandrapur, Bhandara and Ghavchiroli districts of Maharashtra.

(2) Prof. Narain Chand Parashar raised a matter regarding need to relax the ban on filling up the existing posts and creating new posts in hilly areas.

(3) Shri V. Sobhanadreswara Rao raised a matter regarding reported shifting of certain branches of the rocket launching station from Sriharikota to Bangalore.

(4) Shri P. A. Antony raised a matter regarding extension of television facility to Trichur.

(5) Dr. A. Kalanidhi raised a matter regarding need for disbursement of loans to the workers of the B&C Mills, Madras, through Nationalised Banks to mitigate their sufferings.

(6) Shri Amar Roy Prodhon raised a matter regarding need to declare Netaji Subhash Chandra Bose's birthday as a National Day by declaring it a Public Holiday.

(7) Shri Zainal Abedin raised a matter regarding need for investigation into the crack detected in Kalindri navigation lock gate under the Farakka Barrage Project.

(8) Shri Harish Rawat raised a matter regarding need for direction to Bharat Photo Film Company to establish a colour photo film unit at Majkhali (Almorah) in Uttar Pradesh.

***6. Statutory Resolution—Negatived**

Prof. Saif-ud-Din Soz moved the following Resolution:—

“This House disapproves of the Representation of the People (Amendment) Ordinance, 1984 (Ordinance No. 15 of 1984) promulgated by the President on the 20th November, 1984.”

After discussion as indicated in para 7 below, the Resolution was negatived.

***7. Government Bill—Passed**

THE REPRESENTATION OF THE PEOPLE (AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Ashoke Kumar Sen.

The following members took part in the combined debate on the Resolution (*vide* para 6 above) and the motion for consideration of the Bill:—

(1) Shri V. Sobhanadreswara Rao

(2) Shri Harish Rawat

*Discussed together.

(3) Shri Saiffudin Chowdhury

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.03 P.M.)

(4) Shri Jai Parkash Agarwal

(5) Shri Chandupatla Janga Reddy

(6) Shri Keyur Bhushan

(7) Shri Amar Roy Prodhan

Shri Ashoke Kumar Sen replied to the debate.

Prof. Saif-ud-Din Soz spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ashoke Sen.

Shri Girdhari Lal Vyas took part in the debate.

The motion was adopted and the Bill was passed.

****9. Statutory Resolution—Negatived**

Prof. Saif-ud-Din Soz moved the following Resolution:—

This House disapproves of the Foreign Contribution (Regulation) Amendment Ordinance, 1984 (Ordinance No. 12 of 1984) promulgated by the President on the 20th October, 1984."

After discussion as indicated in para 10 below, the Resolution was negatived.

****10. Government Bill—Passed**

THE FOREIGN CONTRIBUTION (REGULATION) AMENDMENT BILL, 1985

The motion for consideration of the Bill was moved by Shri S. B. Chavan.

**Discussed together.

The following members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Anil Basu
- (2) Shri Eduardo Faleiro
- (3) Shri H. M. Patel
- (4) Shri Mool Chand Daga

Shri S. B. Chavan replied to the debate.

Prof. Saif-ud-Din Soz spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri S. B. Chavan.

The motion was adopted and the Bill was passed.

11. Government Bill—Passed

THE CALCUTTA METRO RAILWAY (OPERATION AND MAINTENANCE) TEMPORARY PROVISIONS BILL, 1985

The motion for consideration of the Bill was moved by Shri Bansi Lal.

The following members took part in the debate:—

- (1) Shri Basudeb Acharya
- (2) Shri Narayan Choubey
- (3) Shri Bholā Nath Sen
- (4) Shri Uttamraoji Baliramji Rathod

Shri Bansi Lal replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 23 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bansi Lal.

The motion was adopted and the Bill was passed.

12. Report of Business Advisory Committee

Shri H. K. L. Bhagat presented the First Report of the Business Advisory Committee.

6.15 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 24th January, 1985).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Thursday, January 24, 1985/Magha 4, 1906 (Saka)

No. 8

11 A.M.

1. Starred Questions

Starred Questions Nos. 77—82 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 244—289 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) A copy of the Copyright (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 602(E) in Gazette of India dated the 10th August, 1984, under sub-section (3) of section 78 of the Copyright Act, 1957.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of Bal Bhavan Society (India), New Delhi, for the year 1983-84, along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Bal Bhavan Society (India), New Delhi, for the year 1983-84.
- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maulana Azad College of Technology, Bhopal, for the year 1983-84.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1983-84 along with Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Tibetan Schools Administration, New Delhi, for the year 1983-84.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Council of Educational Research and Training, New Delhi, for the year 1983-84.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1983-84 along with Accounts and the Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 1983-84.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Research Institute for Yoga, New Delhi, for the year 1980-81 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Research Institute for Yoga, New Delhi, for the year 1980-81.
- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research (Gujarat Ayurved University), Jamnagar, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute of Post Graduate Teaching and Research (Gujarat Ayurved University), Jamnagar, for the year 1983-84.
- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1982-83.
- (16) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Medical Research for the year 1983-84.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, District Almora, U. P. for the year 1983-84.
- (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Mohan, District Almora, U. P. for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (19) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) A copy of the Amritsar Oil Works (Acquisition and Transfer of Undertakings) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 878(E) in Gazette of India dated the 22nd November, 1984, under section 27 of the Amritsar Oil Works (Acquisition and Transfer of Undertakings) Act, 1982.
- (21) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 1983-84 along with Audited Accounts, and the Audit Report thereon, under sub-section (11) of section 31 of the Warehousing Corporations Act, 1962.
- (22) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Warehousing Corporation, New Delhi, for the year 1983-84.

- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (24) A copy of the Suppression of Immoral Traffic in Women and Girls (Andaman and Nicobar Islands) (Amendment) Rules, 1984 published in Notification No. 526|84|F. No. 48-22|81-TW(SW) in Andaman and Nicobar Gazette dated the 28th August, 1984, under sub-section (4) of section 23 of the Suppression of Immoral Traffic in Women and Girls Act, 1956.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 59 of the Children Act, 1960:—
- (i) The Andaman and Nicobar Islands Children (Amendment) Rules, 1984 published in Notification No. 525|84|F. No. 48-38|83-TW in Andaman and Nicobar Gazette dated the 27th May, 1984.
 - (ii) The Andaman and Nicobar Islands Children (Management Functions and Responsibilities of Special Schools, Children's Homes, Observation Homes and Aftercare Homes) (Amendment) Rules, 1984 published in Notification No. 524|84|F. No. 48-38-TW in Andaman and Nicobar Gazette dated the 27th August, 1984.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Social Welfare Board, New Delhi for the year 1983-84.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1982-83 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1982-83.
- (28) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1983-84.
- (30) (i) A copy of Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1983-84.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Public Cooperation and Child Development, New Delhi, for the year 1983-84.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year, 1983-84.
- (34) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1983-84.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur for the year 1983-84.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Lubrizol India Limited, Bombay, for the year 1983-84.
- (ii) Annual Report of the Lubrizol India Limited, Bombay, for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government on the working of the IBP Company Limited, Calcutta and its subsidiary M/s. Balmer Lawrie and Company Limited, Calcutta, for the year 1983-84.
- (ii) Annual Report of the IBP Company Limited, Calcutta and its subsidiary M/s. Balmer Lawrie and Company Limited, Calcutta, for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of Engineers India Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Biecco Lawrie Limited, Calcutta, for the year 1983-84.
- (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (38) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 19A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Telephone Industries, Bangalore, for the year 1983-84.
- (ii) Annual Report of the Indian Telephone Industries, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Teleprinters Limited, Madras, for the year 1983-84.
- (ii) Annual Report of the Hindustan Teleprinters Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (39) A copy of the Ministry of Shipping and Transport (Transport Wing) Development Adviser Recruitment Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 1230 in Gazette of India dated the 8th December, 1984 issued under proviso to Article 309 of the Constitution.
- (40) A copy of the Calcutta Port (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 1039 in Gazette of India dated the 29th September, 1984, under section 6(2B) of the Indian Ports Act, 1908.
- (41) A copy of Notification No. G.S.R. 793(E) (Hindi and English versions) published in Gazette of India dated the 26th November, 1984 regarding approval of the Amendments to Madras Port Trust (Issue and Management of Port Trust Securities) Regulations, 1978, under sub-section (4) of section 124 of the Major Port Trusts Act, 1963.
- (42) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1983-84.
 - (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Dredging Corporation of India Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Dredging Corporation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (43) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 193 of the Major Port Trusts Act, 1963:—
- (i) Annual Accounts of the Mormugao Port Trust for the year 1983-84 and the Audit Report thereon.

- (ii) Annual Accounts of the Bombay Port Trust for the year 1983-84 and the Audit Report thereon.
 - (iii) Annual Accounts of the Nhava Sheva Port Trust for the year 1983-84 and the Audit Report thereon.
 - (iv) Annual Accounts of the Tuticorin Port Trust for the year 1983-84 and the Audit Report thereon.
 - (v) Annual Accounts of the Madras Port Trust for the year 1983-84 and the Audit Report thereon.
 - (vi) Annual Accounts of the Cochin Port Trust for the year 1983-84 and the Audit Report thereon.
 - (vii) Annual Accounts of the Visakhapatnam Port Trust for the year 1983-84 and the Audit Report thereon.
- (44) A copy of the Annual Administration Report (Hindi and English versions) of the Bombay Port Trust for the year 1983-84.
 - (45) A copy of the Annual Administration Report (Hindi and English versions) of the Madras Port Trust for the year 1983-84.
 - (46) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust for the year 1983-84.
 - (47) A copy of the Annual Administration Report (Hindi and English versions) of Tuticorin Port Trust for the year 1983-84.
 - (48) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1983-84.
 - (49) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, for the year 1983-84.
 - (50) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, for the year 1983-84.
 - (51) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Kandia Dock Labour Board for the year 1983-84.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Mormugao Dock Labour Board, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Mormugao Dock Labour Board for the year 1983-84.
- (53) A copy of the Annual Accounts (Hindi and English versions) of the Pepsu Road Transport Corporation Patiala, for the year 1981-82 together with Audit Report thereon.
- (54) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Indian Road Construction Corporation Limited, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (56) A copy each of Notification Nos. G.S.R. 24(E) to 26(E) (Hindi and English versions) published in Gazette of India dated the 16th January, 1984 together with an explanatory memorandum making certain amendments to Notification Nos. 274/76-CE and 275/76-CE dated the 13th November 1976 and 30/81-CE dated the 1st March, 1981 so as to define the term 'Independent processor' for the woollen fabrics, issued under the Central Excise Rules, 1944.
- (57) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 82J of the Indian Railways Act, 1890:—
- (i) Notification No. S.O. 690(E) (Hindi and English versions) published in Gazette of India dated the 11th September, 1984 regarding Railway Accidents (Compensation) (Amendment) Rules, 1984.
- (ii) The Railways Accidents (Compensation) (Second Amendment) Rules, 1984 published in Notification No. S.O. 900(E) in Gazette of India dated the 27th November, 1984.

- (58) A copy each of the following Notifications (Hindi and English versions) issued under section 47 of the Indian Railways Act, 1890:—
- (i) The Appointment of Railway Tourist Agent Amendment Rules, 1984 published in Notification No. S.O. 611(E) in Gazette of India dated the 22nd August, 1984
 - (ii) The Railways (Warehousing and Wharfage) (Amendment) Rules, 1984 published in Notification No. S.O. 711 (E) in Gazette of India dated the 14th September, 1984.
- (59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 191A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Indian Railway Construction Company Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Indian Railway Construction Company Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1983-84.
 - (ii) Annual Report of the Rail India Technical and Economic Services Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (60) A copy of the Prevention of Food Adulteration (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 744(E) in Gazette of India dated the 27th October, 1984 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of Indian Nursing Council for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Nursing Council for the year 1983-84.

- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council of India for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Dental Council of India for the year 1983-84.

4. President's Message

The Speaker communicated to Lok Sabha the following message dated the 23rd January, 1985 from the President:—

- “I have received with great satisfaction the expression of thanks by the Members of the Lok Sabha for the Address which I delivered to both Houses of Parliament assembled together on 17th January, 1985.”

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 23rd January, 1985 Rajya Sabha passed the General Insurance Business (Nationalisation) Amendment Bill, 1985.
- (ii) That at its sitting held on the 23rd January, 1985, Rajya Sabha passed the National Capital Region Planning Board Bill, 1985.
- * (iii) That at its sitting held on the 24th January, 1985, Rajya Sabha passed the Sugar Undertakings (Taking Over of Management) Amendment Bill, 1985.

6. Bills passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table of the House the following Bills, as passed by Rajya Sabha:—

- (i) The General Insurance Business (Nationalisation) Amendment Bill, 1985.
- (ii) The National Capital Region Planning Board Bill, 1985.
- * (iii) The Sugar Undertakings (Taking Over of Management) Amendment Bill, 1985.

*At 7-35 P.M.

7. Motion Regarding first Report of the ^uBusiness advisory Committee

Shri Ghulam Nabi Azad moved the following motion:—

“That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 23rd January, 1985.”

The motion was adopted.

8. Government Bill—Introduced

THE CONSTITUTION (FIFTY-SECOND AMENDMENT) BILL, 1985

9. Matters under rule 377

(1) Shri Virdhi Chander Jain raised a matter regarding need to instal high power transmitters in Barmer, Jaisalmer, Jodhpur, Bikaner and Sriganganagar in Rajasthan.

(2) Shri Thota Gopala Krishna raised a matter regarding need to convert Kakinada port into a major port.

(3) Shri Chintamani Panigrahi raised a matter regarding need for central assistance to drought affected people of Orissa and also for irrigation schemes.

(4) Smt. Ramabhan Ramjibhai Mavani raised a matter regarding shortage of currency notes and coins of smaller denominations

(5) Shri Birbal raised a matter regarding need for directive to the Cotton Corporation of India to purchase Narma cotton in order to help the farmers.

(6) Shri Zainul Basher raised a matter regarding need for immediate inclusion of people belonging to Nishad, Mallah, Rajbhar and Bind castes in the category of Scheduled Castes all over India.

(7) Shri Uma Kant Mishra raised a matter regarding need to provide drinking water through pipe line in Gyanpur Tehsil area of Mirzapur (Uttar Pradesh).

(8) Shri Priya Ranjan Das Munshi raised matter regarding reported internal dissensions in the Indian Cricket Team.

(9) Prof. N. G. Ranga raised a matter regarding security arrangements for Harijans in Andhra Pradesh to ensure free and fearless voting in coming Assembly Election.

(10) Shri Ram Pyare Panika raised a matter regarding resentment among the people for not providing jobs to one person each in the families affected by the Singrauli Project of N.T.P.C.

(11) Shri Ananda Pathak raised a matter regarding need to clear central assistance to West Bengal for accelerating the Rural Development work in the State.

(12) Smt. Madhuri Singh raised a matter regarding need for constitution of Child Welfare Councils in the country.

****10. Demands for excess grants Railways—1982-83**

Demands for Excess Grants Nos. 4, 5, 6, 10, 13 and 15 in respect of the Budget (Railways) for 1982-83 for the amounts shown under column 3 of the printed List of Demands for Excess Grants (Railways) 1982-83 were voted in full.

(LOK SABHA ADJOURNED AT 1-02 P.M. AND RE-ASSEMBLED AT 2-03 P.M.)

****11. Supplementary Demand for grant (Railways)—1984-85**

Discussion on the Supplementary Demand for Grant No 16 in respect of the Budget (Railways) for 1984-85 commenced and was concluded.

Three cut motions (Nos. 2 to 4) were moved and negatived.

The Supplementary Demand for Grant (Railways) for 1984-85 for the amount shown under column 3 of the printed List of Supplementary Demand for Grant (Railways) 1984-85 was voted in full.

12. Government Bill—Introduced

THE APPROPRIATION (RAILWAYS) BILL, 1985

13. Government Bill—Passed

THE APPROPRIATION (RAILWAYS) BILL, 1985

****Discussed together**

The motion for consideration moved by Shri Bansi Lal was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bansi Lal.

The motion was adopted and the Bill was passed.

14. Government Bill—Introduced

THE APPROPRIATION (RAILWAYS) NO. 2 BILL, 1985

15. Government Bill—Passed

The motion for consideration moved by Shri Bansi Lal was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Bansi Lal.

The motion was adopted and the Bill was passed.

@16. Supplementary Demands for Grants (General)—1984-85

Supplementary Demands for Grants Nos. 2, 3, 9, 11, 25, 43, 46, 49, 54, 56, 79, 82, 89, 91, 94 and 96 in respect of the Budget (General) for 1984-85 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1984-85 were voted in full.

@17. Demands for Excess Grants (General)—1982-83

Demands for Excess Grants Nos. 12, 18, 20, 22, 28, 32, 35, 56, 57, 64, 94 and 98 in respect of the Budget (General) for 1982-83 for the amounts shown under column 3 of the printed List of Demands for Excess Grants (General) for 1982-83 were voted in full.

@Discussed together.

18. Government Bill—Introduced

THE APPROPRIATION BILL, 1985

19. Government Bill—Passed

THE APPROPRIATION BILL, 1985

The motion for consideration moved by Shri Janardhana Poojary was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

20. Government Bill—Introduced

THE APPROPRIATION (No. 2) BILL, 1985

21. Government Bill—Passed

THE APPROPRIATION (No. 2) BILL, 1985

The motion for consideration moved by Shri Janardhana Poojary was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

22. Supplementary Demands for Grants (Punjab)—1984-85

Discussion on the Supplementary Demands for Grants Nos. 10, 11, 12, 14, 16, 18, 19, 20, 24, 25, 26, 29, 31, 33, 34, 37, 39, and 40 in respect of the Budget for the State of Punjab for 1984-85 commenced and was concluded.

Two cut motions (Nos. 1 and 2) were moved and negatived.

All the Supplementary Demands for Grants (Punjab) for 1984-85 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the Printed List of Supplementary Demands for Grants (Punjab) for 1984-85 were voted in full.

23. Government Bill—Introduced

THE PUNJAB APPROPRIATION BILL, 1985

24. Government Bill—Passed

THE PUNJAB APPROPRIATION BILL, 1985

The motion for consideration moved by Shri Janardhana Poojary was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

7.35 P.M.

(Lok Sabha Adjourned till 11 A.M. on Friday, the 25th
January, 1985)

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Friday, January 25, 1985/Magha 5, 1906 (Saka)

No. 9

11 A.M.

1. Starred Questions

Starred Questions Nos. 99—104 and 106—109 were orally answered. Replies to the remaining questions were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Questions Nos. 290—326 and 328—377 were laid on the Table.

3. Papers Laid on the Table

The following papers were laid on the Table:—

- (1) The Navy (Pension) First Amendment Regulations 1984 (Hindi and English versions) published in Notification No. S.R.O. 195 in Gazette of India dated the 29th September, 1984, under section 184 of the Navy Act, 1957.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) A statement regarding Review by the Government on the working of the Bharat Dynamics Limited, Hyderabad, for the year 1983-84.

- (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Praga Tools Limited, Secunderabad, for the year 1983-84.
 - (ii) Annual Report of the Praga Tools Limited, Secunderabad, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the Goa Shipyard Limited, Goa, for the year 1983-84.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) A statement regarding Review by the Government on the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1983-84.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) A statement regarding Review by the Government on the working of the Mazagon Dock Limited, Bombay, for the year 1983-84.
 - (ii) Annual Report of the Mazagon Dock Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) A statement regarding Review by the Government on the working of the Bharat Electronics Limited, Bangalore, for the year 1983-84.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (g) (i) A statement regarding Review by the Government on the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1983-84.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) A statement regarding Review by the Government on the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1983-84.
- (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) A statement regarding Review by the Government on the working of the Bharat Earth Movers Limited, Bangalore, for the year 1983-84.
- (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 46 of the Urban Land (Ceiling and Regulation) Act, 1976:—
- (i) The Urban Land (Ceiling and Regulation) (Amendment) Rules, 1984 published in Notification No. G.S.R. 1038 in Gazette of India dated the 29th September, 1984 together with explanatory memorandum.
- (ii) The Urban Land (Ceiling and Regulation) Rules, 1984 published in Notification No. G.S.R. 1077 in Gazette of India dated the 13th October, 1984 together with an explanatory memorandum.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) A statement regarding Review by the Government on the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1983-84.

- (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) A statement regarding Review by the Government on the working of the Hindustan Prefab Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) A statement regarding Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor-General thereon.
- (5) Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the National Capital Region Planning Board Ordinance, 1984.
- (6) Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Gangtok Municipal Corporation (Amendment) Ordinance, 1984.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 25 of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Act, 1981:—
 - (i) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) (Amendment) Rules, 1984 published in Notification No. G.S.R. 361(E) in Gazette of India dated the 5th May, 1984.
 - (ii) The Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Second Amendment Rules, 1984 published in Notification No. S.O. 438(E) in Gazette of India dated the 12th June, 1984.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1982-83, under sub-section (3) of section 17 of the Coconut Development Board Act, 1979.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin for the year 1982-83
- (9) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1983-84 together with Audit Report thereon, under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.
- (11) A copy of the Annual Report (Hindi and English versions) of the Development Council for Fruit and Vegetable Processing Industry for the year 1983-84, under Sub-Section (4) of Section 7 of the Industries (Development & Regulation) Act, 1951.
- (12) A statement (Hindi and English versions) regarding Review by the Government on the working of the Development Council for Fruit and Vegetable Processing Industry, for the year 1983-84.
- (13) Explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Sugar Undertakings (Taking Over of Management) Amendment Ordinance, 1984.
- (14) A copy each of the following Notifications (Hindi and English versions) under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948:—
- (i) The Coal Mines Deposit-linked Insurance (Amendment) Scheme, 1984 published in Notification No. G.S.R. 1218 in Gazette of India dated the 8th December, 1984.

- (ii) The Coal Mines Family Pension (Amendment) Scheme, 1984 published in Notification No. G.S.R. 1219 in Gazette of India dated the 8th December, 1984.
 - (iii) The Coal Mines Provident Fund (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1312 in Gazette of India dated the 29th December, 1984.
 - (iv) The Andhra Pradesh Coal Mines Provident Fund (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1313 in Gazette of India dated the 29th December, 1984.
 - (v) The Rajasthan Coal Mines Provident Fund (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1314 in Gazette of India dated the 29th December, 1984.
 - (vi) The Coal Mines Family Pension (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1315 in Gazette of India dated the 29th December, 1984.
 - (vii) The Coal Mines Deposit-linked Insurance (Second Amendment) Scheme, 1984 published in Notification No. G.S.R. 1316 in Gazette of India dated the 29th December, 1984.
- (15) A copy of Notification No. G.S.R. 826 (Hindi and English versions) published in Gazette of India dated the 4th August, 1984 containing Corrigendum to Notification No. G.S.R. 295 published in Gazette of India dated the 9th April, 1983, under section 28 of the Mines and Minerals (Regulation and Development) Act, 1957.
- (16) A copy of the Order No. 4(1)/84 M. VI dated the 24th July, 1984 (Hindi and English versions) authorising Geological Survey of India to carry out such detailed investigations for the purpose of obtaining such information as may be necessary for the conservation and development of minerals in respect of the lands specified in the order in the State of Orissa, issued under sub-section (1) of section 18A of the Mines and Minerals (Regulation and Development) Act, 1957.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(a) (i) Review by the Government on the working of the Bharat Gold Mines Limited for the year 1983-84.

(ii) Annual Report of the Bharat Gold Mines Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(b) (i) Review by the Government on the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1983-84.

(ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government on the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1983-84.

(ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(d) (i) Review by the Government on the working of the Hindustan Zinc Limited, Udaipur, for the year 1983-84.

(ii) Annual Report of the Hindustan Zinc Limited, Udaipur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(e) (i) Review by the Government on the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1983-84.

(ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (18) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Labour Welfare Organisation, Dhanbad, for the year 1983-84.
- (19) A statement (Hindi and English versions) (i) correcting the reply given on the 6th December, 1983 to Starred Question No. 197 by Sarvashri Rasheed Masood and Rajesh Kumar Singh regarding shortage in coal stocks and (ii) giving reasons for delay in correcting the reply.
- (20) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1983—Union Government (Commercial) Part IV—Eastern Coalfields Limited, under article 151(1) of the Constitution.
- (21) A copy of the Punjab Panchayat Samities and Zila Parishads (Temporary Supersession) Amendment Act, 1984 (Hindi and English versions) (President's Act No. 3 of 1984), under sub-section (3) of section 3 of the Punjab State Legislature (Delegation of Powers) Act, 1984.
- (22) A copy of the Consolidated Report (Hindi and English versions) on the working of the Regional Rural Banks for the year 1982.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—
- (i) G.S.R. 30(E) published in Gazette of India dated the 16th January 1985 together with an explanatory memorandum making certain amendment to Notification No. 208/81-Customs dated the 22nd September, 1981 so as to include certain other medicines|drugs|equipments in the Schedule annexed to the notification.
- (ii) G.S.R. 31(E) published in Gazette of India dated the 16th January, 1985 together with an explanatory memorandum regarding exemption to goods when re-imported into India, after having been exported in connection with the Antarctica expedition from the whole of the duty of customs leviable thereon.

- (iii) G.S.R. 32(E) published in Gazette of India dated the 16th January, 1985 together with an explanatory memorandum regarding exemption to goods when re-imported into India after having been exported in connection with the Antarctica expedition so as to exempt from Auxiliary duty of customs.
- (24) A copy of Notification No. G.S.R. 21(E) (Hindi and English versions) published in Gazette of India dated the 16th January, 1985 making certain amendments to Notification No. 20/84-CE dated the 1st March, 1984 so as to apply specific basic excise duty of Rs. 130/- per tyre for van tyres of size 4.50—12, issued under the Central Excise Rules, 1944.
- (25) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Commercial for the year 1983—Part V Resume of the Company Auditors Reports and comments on accounts of Government Companies, under article 151(1) of the Constitution.
- (26) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:—
- (i) Report on the working and activities of the Central Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the Punjab National Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Bank of Baroda for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.

- (v) Report on the working and activities of the United Commercial Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (vi) Report on the working and activities of Canara Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (vii) Report on the working and activities of United Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (viii) Report on the working and activities of Dena Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (ix) Report on the working and activities of the Syndicate Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (x) Report on the working and activities of the Union Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (xi) Report on the working and activities of the Allahabad Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (xii) Report on the working and activities of the Indian Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (xiii) Report on the working and activities of the Bank of Maharashtra for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (xiv) Report on the working and activities of the Indian Overseas Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.

- (27) A copy each of the following Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980:—
- (i) Report on the working and activities of the Andhra Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (ii) Report on the working and activities of the Corporation Bank for the year ended the 1st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (iii) Report on the working and activities of the New Bank of India for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (iv) Report on the working and activities of the Oriental Bank of Commerce for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
 - (v) Report on the working and activities of the Punjab and Sind Bank for the year ended the 31st December, 1983 along with the Accounts and Auditor's Report thereon.
 - (vi) Report on the working and activities of the Vijaya Bank for the year ended the 31st December, 1983 along with the Accounts and the Auditor's Report thereon.
- (28) An explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the General Insurance Business (Nationalisation) Amendment Ordinance, 1984.
- (29) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum Board, Hyderabad, for the year 1983-84 along with Audited Accounts.
- (30) A copy of the Review (Hindi and English versions) by the Government on the working of the Salar Jung Museum Board, Hyderabad, for the year 1983-84.

- (31) A copy of the Payment of Arrears of Pension (Nomination) (Second Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. S.O. 4351 in Gazette of India dated the 15th December, 1984, under Section 16 of the Pensions Act, 1871.
- (32) A copy of the Union Public Service Commission (Members) Amendment Regulations, 1984 (Hindi and English versions) published in Notification No. G.S.R. 584 in Gazette of India dated the 16th June, 1984 issued under article 318 of the Constitution.
- (33) A copy of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of Vijayanagar Steel Limited for the period from December, 1982 to March, 1984.
- (ii) Annual Report of the Vijayanagar Steel Limited for the period from December, 1982 to March, 1984 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Sponge Iron India Limited for the year 1983-84.
- (ii) Annual Report of Sponge Iron India Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Neelachal Ispat Nigam Limited for the year 1983-84.
- (ii) Annual Report of the Neelachal Ispat Nigam Limited for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of Kudremukh Iron Ore Company for the year 1983-84.
- (ii) Annual Report of Kudremukh Iron Ore Company for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun for the year 1983-84 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Wadia Institute of Himalayan Geology, Dehradun for the year 1983-84.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Kerala) for the year 1983-84 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Trivandrum (Kerala) for the year 1983-84.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1983-84 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1983-84.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Maharashtra Association for the cultivation of Science, Pune, for the year 1983-84 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Maharashtra Association for the cultivation of Science, Pune, for the year 1983-84.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1983-84 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian National Science Academy, New Delhi, for the year 1983-84.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1983-84 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Academy of Sciences, Bangalore, for the year 1983-84.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1983-84 along with Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raman Research Institute, Bangalore, for the year 1983-84.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Central Electronics Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the Central Electronics Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Research Development Corporation of India for the year 1983-84.
- (ii) Annual Report of the National Research Development Corporation of India for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:—

- (i) That at its sitting held on the 24th January, 1985, Rajya Sabha passed the Gangtok Municipal Corporation (Amendment) Bill, 1985.

- (ii) That at its sitting held on the 24th January, 1985, Rajya Sabha agreed without any amendment to the Foreign Contribution (Regulation) Amendment Bill, 1985, passed by Lok Sabha on the 23rd January, 1985.

5. Bill passed by Rajya Sabha—Laid on the Table

Secretary-General laid on the Table the Gangtok Municipal Corporation (Amendment) Bill, 1985, as passed by Rajya Sabha.

6. Statement by Minister

Shri Ghulam Nabi Azad made a statement regarding Government Business for Tuesday, the 29th and Wednesday, the 30th January, 1985.

7. Government Bill—Introduced

THE ADMINISTRATIVE TRIBUNALS BILL, 1985

8. Government Bill—Passed

THE GENERAL INSURANCE BUSINESS (NATIONALISATION) AMENDMENT BILL, 1985—*As passed by Rajya Sabha*

The motion for consideration of the Bill was moved by Shri Janardhana Poojary.

The following members took part in the debate:—

- (1) Dr. Datta Samant
- (2) Shri Ajoy Biswas
- (3) Shri Thampan Thomas
- (4) Shri Narayan Choubey
- (5) Shri Chandupatla Janga Reddy

Shri Janardhana Poojary replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Janardhana Poojary.

The motion was adopted and the Bill was passed.

***9. Statutory Resolution—Negatived**

Prof. Saif-ud-Din Soz moved the following Resolution:—

“This House disapproves of the National Capital Region Planning Board Ordinance, 1984 (Ordinance No. 11 of 1984) promulgated by the President on the 19th October, 1984.”

After discussion as indicated in para 10 below, the Resolution was negatived.

***10. Government Bill—Passed**

**THE NATIONAL CAPITAL REGION PLANNING BOARD
BILL, 1985—As passed by Rajya Sabha.**

The motion for consideration of the Bill was moved by Shri Abdul Ghafoor.

The following members took part in the combined debate on the Resolution (*vide* para 9 above) and the motion for consideration of the Bill:—

- (1) Shri Vadde Sobhanadreeswara Rao
- (2) Shri Girdhari Lal Vyas
- (3) Shri Sudhir Roy
- (4) Shri N. Tombi Singh
- (5) Shri Vijay Kumar Yadav
- (6) Prof. Narain Chand Parashar
- (7) Shri Jagdish Awasthi
- (8) Shri Chandupatla Janga Reddy
- (9) Shri Virldhi Chander Jain

Shri Abdul Ghafoor replied to the debate.

Prof. Saif-ud-Din Soz spoke (by way of reply to his Statutory Resolution).

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 41 and the Schedule were adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

*Discussed together.

The motion that the Bill be passed was **moved** by Shri Abdul Ghafoor.

The motion was adopted and the Bill was **passed**.

11. Private Members' Bills—Introduced

(1) The Constitution (Amendment) Bill, 1985 (Amendment of article 371), by Prof. Madhu Dandavate.

(2) The Constitution (Amendment) Bill, 1985 (Amendment of article 102, etc.), by Prof. Madhu Dandavate.

(3) The High Court at Allahabad (Establishment of a Permanent Bench at Bareilly) Bill, 1985, by Shri Harish Rawat.

(4) The Hindu Succession (Amendment) Bill, 1985 (Insertion of new Chapter IIA), by Shri Bhattam Sreeramamurthy.

(5) The Constitution (Amendment) Bill, 1985 (Amendment of Eighth Schedule), by Shri Satyagopal Misra.

(6) The Anti-Defection Bill, 1985, by Prof. Saif-Ud-Din Soz.

(7) The Constitution (Amendment) Bill, 1985 (Substitution of new articles for article 338, etc.) by Shri G. M. Banatwalla.

(8) The Constitution (Amendment) Bill, 1985 (Omission of article 44), by Shri G. M. Banatwalla.

(9) The Indian Citizens Abroad (Voting Right at Elections) Bill, 1985, by Shri G. M. Banatwalla.

12. Private Member's Resolution—Negatived.

Further discussion on the following Resolution moved by Prof. Madhu Dandavate and an amendment thereto moved on the 18th January, 1985, continued:—

“This House expresses its concern over the failure of the Government to lift vast sections of the masses above the poverty line and demands concrete measures to eradicate poverty from the country.”

The following members took part in the debate:—

(1) Shri Harish Rawat

(2) Dr. Datta Samant

- (3) Shri Ranjitsinh Pratapsinh Gaekwad
- (4) Shri G. G. Swell
- (5) Shri Anna Nambi
- (6) Smt. Krishna Sahi
- (7) Shri Krishan Datt Sultanpuri
- (8) Shri Ram Asre Prasad Singh
- (9) Shri Chandupatla Janga Reddy
- (10) Shri Girdhari Lal Vyas
- (11) Shri Mallareddy Reguma Reddy
- (12) Shri Chandulal Chandrakar.

Prof. Madhu Dandavate replied to the debate.

An amendment moved by Shri Mool Chand Daga was negatived.

The Resolution was negatived.

13. Private Member's Resolution—Under Consideration

Shri Virdhi Chander Jain moved the following Resolution:—

“This House is of opinion that there should be parity between the Desert Development Programme and the Hill Areas Development Programme in the matter of provision of funds, facilities and concessions in the Seventh Five Year Plan.”

His speech was not concluded.

The discussion was not concluded.

6.02 P.M.

(LOK SABHA ADJOURNED TILL 11 A.M. ON TUESDAY,
THE 29TH JANUARY, 1985).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Tuesday, January 29, 1985/Magha 9, 1906 (Saka)

No. 10

11 A.M.

1. **Obituary References**

The Speaker made references to the passing away of Shri K. T. Kosaram, who was a sitting Member of Lok Sabha and Shri Bholaram Paradhi, who was a member of the Third Lok Sabha.

Thereafter, Members stood in silence for a short while as a mark of respect to the deceased.

2. **Papers Laid on the Table**

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 281 of the Cantonments Act, 1924:—
 - (i) The Cantonment Fund Servants (Second Amendment) Rules, 1983 (Hindi and English versions) published in Notification No. S.R.O. 284 in Gazette of India dated the 29th October, 1983 together with Corrigenda thereto published in Notification Nos. S.R.O. 11 dated the 7th January, 1984 and S.R.O. 126 dated the 2nd June, 1984 together with an explanatory memorandum.
 - (ii) S.R.O. 24(E) published in Gazette of India dated the 28th February, 1984 specifying powers and duties of an Executive Officer which a Cantonment can authorise to any of its members or officers to exercise or perform in the absence of the Executive Officer, together with an explanatory memorandum.

- (2) A copy of the Ninety-Fifth Report (Hindi and English versions) of Law Commission on Constitutional Division within the Supreme Court—A Proposal for.
- (3) A copy of the Hundred and Fifth Report (Hindi and English versions) of Law Commission on Quality Control and Inspection of Consumer Goods.
- (4) A copy of the Central Wakf Council (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. G.S.R. 1264 in Gazette of India dated the 22nd December, 1984, under sub-section (3) of section 8D of the Wakf Act, 1954.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council for the year 1983-84 along with Audited Accounts.
(ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Central Wakf Council for the year 1983-84.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - (i) G.S.R. 617(E) published in Gazette of India dated the 21st August, 1984 regarding fixation of prices of Ammonium Sulphate and Calcium Ammonium Nitrate (25 per cent N).
 - (ii) G.S.R. 653(E) published in Gazette of India dated the 7th September, 1984 regarding fixation of price of Calcium Ammonium Nitrate (26 per cent N).
 - (iii) The Fertiliser (Movement Control) Amendment Order, 1984 (Hindi and English versions) published in Notification No. G.S.R. 707(E) in Gazette of India dated the 1st October, 1984.
 - (iv) G.S.R. 840(E) published in Gazette of India dated the 31st December, 1984 regarding appointment of Inspectors of fertilisers under Fertiliser (Control) Order, 1957.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Eastern Region, Calcutta, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Practical Training, Eastern Region, Calcutta, for the year 1983-84.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Western Region) Bombay, for the year 1983-84.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Southern Region) Madras, for the year 1983-84.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Board of Apprenticeship Training (Northern Region) Kanpur, for the year 1983-84.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Western Region, Bhopal, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Western Region, Bhopal, for the year 1983-84.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1983-84, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Eastern Region) Calcutta, for the year 1983-84.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Southern Region, Madras, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute, Southern Region, Madras, for the year 1983-84.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Technical Teachers' Training Institute (Northern Region) Chandigarh, for the year 1983-84.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the School of Planning and Architecture, New Delhi, for the year 1983-84.

- 16) (i) A copy of the Annual Report (Hindi and English versions) of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Society for the National Institutes of Physical Education and Sports, Patiala, for the year 1983-84.
- (17) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Simla, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Advanced Study, Simla, for the year 1983-84.
- (19) (i) A copy of the Annual Report of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 1983-84.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Institute of Technology, Jamshedpur, for the year 1983-84.

- (21) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Hindi Shikshan Mandal, Agra, for the year 1983-84, together with Audit Report thereon.
- (22) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hindi, Agra, for the year 1983-84.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Srinivasnagar, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Karnataka Regional Engineering College, Srinivasnagar, for the year 1983-84.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1983-84.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Kurukshetra, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Kurukshetra, for the year 1983-84.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1983-84.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Malaviya Regional Engineering College, Jaipur, for the year 1983-84.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirapalli, for the year 1983-84.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Tiruchirapalli, for the year 1983-84.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1983-84.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Warangal, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Warangal, for the year 1983-84.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1983-84.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Rourkela, for the year 1983-84.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Calicut, Kerala, for the year 1983-84.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Regional Engineering College, Calicut, for the year 1983-84 together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Regional Engineering College, Calicut, for the year 1983-84.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report Audited Accounts of the Regional Engineering College, Rourkela, Calicut, Kurukshetra, Warangal, Nagpur, Surat, Tiruchirapalli, Jaipur, Surathkal, Jemshedpur, Regional Institute of Technology, Jamshedpur, Maulana Azad College of Technology, Bhopal, National Institute of Foundry and Forge Technology, Ranchi, School of Planning and Architecture, New Delhi, Board of Apprenticeship Training, Kanpur, Madras, Bombay, Calcutta, New Delhi, Technical Teachers Training Institutes, Chandigarh, Calcutta, Madras, and Bhopal and Educational Consultants India Limited, New Delhi for the year 1983-84.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Delhi, for the year 1983-84, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Delhi, for the year 1983-84.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Madras, for the year 1983-84, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961,
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Technology, Madras, for the year 1983-84.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Educational Consultants India Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the Educational Consultants India Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (36) A statement (Hindi and English versions) showing reasons for delay in laying the Annual Report and Audited Accounts of the Indian Institute of Advanced Study, Simla for the year 1983-84.
- (37) A copy of Notification No. G.S.R. 15(E) (Hindi and English versions) published in Gazette of India dated the 9th January, 1985 approving the Kandla Port Employees (Grant of Advances for Building Houses) Amendment Regulations, 1985 as set out in the Schedule to the Notification, under sub-section (4) of section 124 of the Major Port Trust Act, 1963.
- (38) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board for the year 1983-84.

- (39) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board for the year 1983-84.
- (40) A copy of the Annual Report (Hindi and English versions) on the working of the Seamen's Provident Fund Scheme, 1966, under sub-section (1) of section 3 of the Seamen's Provident Fund Act, 1966.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Cochin Shipyard Limited, for the year 1983-84.
- (ii) Annual Report of the Cochin Shipyard Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Hindustan Shipyard Limited, for the year 1983-84.
- (ii) Annual Report of the Hindustan Shipyard Limited for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (42) A copy of the Solatium Fund (Amendment) Scheme, 1984 (Hindi and English versions) published in Notification No. S.O. 803(E) in Gazette of India dated the 22nd October, 1984 under sub-section (4) of section 133 of the Motor Vehicles Act, 1939.
- (43) A copy of Notification No. G.S.R. 813(E) (Hindi and English versions) published in Gazette of India dated the 12th December, 1984 approving the Paradip Port Employees (Classification, Control and Appeal) (Amendment) Regulations, 1984, under sub-section (4) of section 124 of the Major Port Trust Act, 1963.
- (44) A copy of the Delhi Sales Tax (Amendment) Rules, 1985 (Hindi and English versions) published in Notification No. F. 4(3)/85-Fin(G) in Delhi Gazette dated the 23rd January, 1985 under section 72 of the Delhi Sales Tax Act, 1975.

(45) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 27(E) published in Gazette of India dated the 16th January, 1985 together with an explanatory memorandum making certain amendments to Notification No. 215/76-Customs dated the 2nd August, 1976 so as to withdraw the customs duty exemption of liquid nitrogen refrigerators and flasks upto 60 litre capacity.

(ii) G.S.R. 28(E) and 29(E) published in Gazette of India dated the 16th January, 1985 together with an explanatory memorandum regarding exemption to components required for the manufacture of light, medium and heavy commercial motor vehicles and of tractors and goods other than basic raw material required for the manufacture of such components from basic customs duty in excess of 25 per cent, from auxiliary duty of customs in excess of 20 per cent *ad valorem* and from the whole of the additional duty leviable thereon.

(46) (i) A copy of the Annual Report (Hindi and English versions) of Sangeet Natak Akademi, New Delhi, for the year 1983-84 along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sangeet Natak Akademi, New Delhi, for the year 1983-84.

(47) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1983-84 along with Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1983-84.

(48) A copy of the 'Annual Plan, 1984-85' (Hindi and English versions).

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha.

- (i) That at its sitting held on the 25th January, 1985, Rajya Sabha agreed without any amendment to the Representation of the People (Amendment) Bill, 1985, passed by Lok Sabha on the 23rd January, 1985.
- (ii) That at its sitting held on the 25th January, 1985, Rajya Sabha agreed without any amendment to the Calcutta Metro Railway (Operation and Maintenance) Temporary Provisions Bill, 1985, passed by Lok Sabha on the 23rd January, 1985.

4. Matters Under Rule 377

(1) Shri Bharat Singh raised a matter regarding need to conduct survey of residential land in outer Delhi and ban its acquisition.

(2) Shri Jai Prakash Agarwal raised a matter regarding need to preserve the ancient fame and glory of old Delhi.

(3) Shri Virldhi Chander Jain raised a matter regarding scarcity of drinking water in Barmer, Jaisalmer, Jodhpur and Bikaner districts and need to make provision in 7th Plan for supply of drinking water through Rajasthan Canal.

(4) Shri Ram Pyare Panika raised a matter regarding need to open cooking gas agencies in Renukot, Obra and Robertsganj towns in Mirzapur district of Uttar Pradesh.

(5) Shri V. Sobhanadreeswara Rao raised a matter regarding need for clearance by Department of Environment for construction of Varadarajaswamy Project in Kurnool district of Andhra Pradesh.

5. Government Bills—Passed

- (i) THE SUGAR UNDERTAKINGS (TAKING OVER OF MANAGEMENT) AMENDMENT BILL, 1985—
AS PASSED BY RAJYA SABHA

The motion for consideration of the Bill was moved by Rao Birendra Singh.

The following members took part in the debate:—

- (1) Shri V. Sobhanadreeswara Rao
- (2) Prof. N. G. Ranga
- (3) Shri Thampan Thomas
- (4) Shri Renu Pada Das
- (5) Shri B. K. Gadhavi
- (6) Shri Mool Chand Daga
- (7) Shri Ram Nagina Misra
- (8) Shri Prakash Vasantryao Patil
- (9) Shri K. S. Rao
- (10) Shri Bolla Bulli Ramaiah
- (11) Shri R. S. Mane
- (12) Shri Nissankara Rao Venkataratnam
- (13) Shri Banwarilal Bhagwandas Purohit
- (14) Shri Anoopchand Khimchand Shah
- (15) Shri Madan Pandey
- (16) Shri Ananda Gajapati Raju Poosapati
- (17) Shri Mane Murlidhar Pandurang

Rao Birendra Singh replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended,

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Rao Birendra Singh.

The motion was adopted and the Bill, as amended, was passed.

(ii) THE GANGTOK MUNICIPAL CORPORATION (AMENDMENT) BILL, 1985—As passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Abdul Gafoor.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.02 P.M.)

The following members took part in the debate:—

- (1) Shri Ananda Pathak
- (2) Shri Mool Chand Daga
- (3) Shri Girdhari Lal Vyas
- (4) Shri Abdul Rashid Kabuli
- (5) Shri N. Tombi Singh

Shri Abdul Gafoor replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Abdul Gafoor.

The motion was adopted and the Bill, as amended, was passed.

(iii) THE ADMINISTRATIVE TRIBUNALS BILL, 1985

The motion for consideration of the Bill was moved by Shri K. P. Singh Deo.

The following members took part in the debate:—

- (1) Shri Nissankara Rao Venkataratnam
- (2) Shri Priya Ranjan Das Munshi

- (3) Shri Ajoy Biswas
- (4) Shri Lalit Maken
- (5) Shri Zainul Basher
- (6) Shri R. Anna Nambi

Shri K. P. Singh Deo replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

➤ Clauses 2 to 37 were adopted.

Clause 1 was adopted.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri K. P. Singh Deo.

The motion was adopted and the Bill, as amended, was passed.

4 P.M.

(Lok Sabha adjourned till 10.58 A.M. on Wednesday, the 30th January, 1985).

SUBHASH C. KASHYAP,
Secretary-General.

LOK SABHA

BULLETIN—PART I

[Brief Record of Proceedings]

Wednesday, January 30, 1985 [Magha 10, 1906 (Saka)]

No. 11

10.59 A.M.

1. Silence

Members stood in silence at 11 A.M. for two minutes in memory of those who gave their lives in the struggle for India's freedom.

2. Papers laid on the Table

The following papers were laid on the Table:—

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 13 of the National Cadet Corps Act, 1948:—
 - (i) The National Cadet Corps Amendment Rules, 1985 published in Notification No. S.R.O. 2 in Gazette of India dated the 19th January, 1985.
 - (ii) The National Cadet Corps (Girls Division) Amendment Rules, 1985 published in Notification No. S.R.O. 3 in Gazette of India dated the 19th January, 1985.
- (2) A copy of Hundred and Sixth Report (Hindi and English versions) of Law Commission on Section 103A, Motor Vehicles Act, 1939 regarding effect of Transfer of a Motor Vehicle on Insurance.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1983-84.

- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1983-84.
- (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the National Thermal Power Corporation Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Water and Power Consultancy Services (India) Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the Water and Power Consultancy Services (India) Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the National Hydroelectric Power Corporation Limited, for the year 1983-84.
- (ii) Annual Report of the National Hydroelectric Power Corporation Limited, for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (e) of item (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Power Research Institute, Bangalore, for the year 1983-84.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Hydrology, Roorkee, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute of Hydrology, Roorkee, for the year 1983-84.
- (7) A statement (Hindi and English versions) (i) correcting the reply given on the 23rd July, 1984 to Unstarred Question No. 1 by Shri Atal Bihari Vajpayee regarding revised cost of Irrigation Projects, and (ii) giving reasons for delay in correcting the reply.
- (8) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1983-84.
- (9) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 1983-84 together with Audit Report thereon.
- (10) A copy of the Review (Hindi and English versions) by the Government on the working of the National Cooperative Development Corporation, New Delhi, for the year 1983-84.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1983-84 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council for Research in Unani Medicine, New Delhi for the year 1983-84.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 1983-84 along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Council of Indian Medicine, New Delhi, for the year 1983-84.
- (13) A statement (Hindi and English versions) explaining the reasons for not laying the Annual Report and Audited Accounts of the Central Research Institute for Yoga, New Delhi, for the year 1983-84 within the stipulated period of nine months after the close of the Accounting Year.
- (14) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government on the working of the Hindustan Antibiotics Limited, Pimpri, for the year 1983-84.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pimpri, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government on the working of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1983-84.
 - (ii) Annual Report of the Indian Drugs and Pharmaceuticals Limited, Gurgaon, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government on the working of the Madras Fertilizers Limited, Madras, for the year 1983-84.

- (ii) Annual Report of the Madras Fertilizers Limited, Madras, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Projects and Development India Limited, Sindri, for the year 1983-84.
- (ii) Annual Report of the Projects and Development India Limited, Sindri, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Fertilisers and Chemicals Travancore Limited, for the year 1983-84.
- (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the Rashtriya Chemicals and Fertilizers Limited for the year 1983-84.
- (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1983-84.
- (ii) Annual Report of the Smith Stanistreet Pharmaceuticals Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (i) (i) Review by the Government on the working of the Paradeep Phosphates Limited, Bhubaneswar, for the year 1983-84.
 - (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneswar for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
 - (j) (i) Review by the Government on the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1983-84.
 - (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Mogul Line Limited, Bombay, for the year 1983-84.
 - (ii) Annual Report of the Mogul Line Limited, Bombay, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (16) A copy of the Annual Report (Hindi and English versions) of the Cochin Dock Labour Board, Cochin, for the year 1983-84.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—
- (i) G.S.R. 1152 published in Gazette of India dated the 17th November, 1984 containing corrigendum to Notification No. G.S.R. 767 published in Gazette of India dated the 21st July, 1984.
 - (ii) G.S.R. 1205 published in Gazette of India dated the 8th December, 1984 containing corrigendum to Notification No. G.S.R. 688 published in Gazette of India dated the 7th July, 1984.

- (iii) **The Coast Accounting Records (Cotton Textiles) Amendment Rules, 1984**, published in Notification No. G.S.R. 1206 in Gazette of India dated the 8th December, 1984.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—
- (i) S.O. 38(E) published in Gazette of India dated the 21st January, 1985 regarding management of Messrs Britannia Engineering Company, Calcutta (Titagarh Unit).
- (ii) S.O. 39(E) published in Gazette of India dated the 21st January, 1985 regarding management of Messrs Priyalaxmi Mills, Baroda, Gujarat.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1983-84.
- (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the National Newsprint and Paper Mills Limited, for the year 1983-84.
- (ii) Annual Report of the National Newsprint and Paper Mills Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Cement Corporation of India Limited for the year 1983-84.
- (ii) Annual Report of the Cement Corporation of India Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (d) (i) Review by the Government on the working of the Andrew Yule and Company Limited, for the year 1983-84.
- (ii) Annual Report of the Andrew Yule and Company Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government on the working of the Jessop and Company Limited, Calcutta, for the year 1983-84.
- (ii) Annual Report of the Jessop and Company Limited, Calcutta, for the year 1983-84 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government on the working of the National Small Industries Corporation Limited, for the year 1983-84.
- (ii) Annual Report of the National Small Industries Corporation Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government on the working of the Hindustan Cables Limited, for the year 1983-84.
- (ii) Annual Report of the Hindustan Cables Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government on the working of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1983-84.
- (ii) Annual Report of the Mining and Allied Machinery Corporation Limited, Durgapur, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government on the working of the Hindustan Paper Corporation Limited and its subsidiaries viz. Hindustan Newsprint Limited and Nagaland Pulp and Paper Company Limited, for the year 1983-84.

- (ii) Annual Report of the Hindustan Paper Corporation Limited and its subsidiaries viz. Hindustan Newsprint Limited and Nagaland Pulp and Paper Company Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government on the working of the National Instruments Limited, Calcutta, for the year 1983-84.
(ii) Annual Report of the National Instruments Limited, Calcutta, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government on the working of the Instrumentation Limited, for the year 1983-84.
(ii) Annual Report of the Instrumentation Limited, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (l) (i) Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1979-80.
(ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1979-80 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (m) (i) Review by the Government on the working of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1978-79.
(ii) Annual Report of the Delhi State Industrial Development Corporation Limited, New Delhi, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (20). Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (L) and (M) of item (3) above.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Dehra Dun, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Central Pulp and Paper Research Institute, Dehra Dun, for the year 1983-84.
- (22) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the Madhya Pradesh Rajya Van Vikas Nigam Limited, Bhopal, for the year 1978-79.
- (ii) Annual Report of the Madhya Pradesh Rajya Van Vikas Nigam Limited, Bhopal, for the year 1978-79 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1983-84.
- (ii) Annual Report of the Andaman and Nicobar Islands Forest and Plantation Development Corporation Limited, Port Blair, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1974-75, 1975-76 and 1976-77.
- (ii) Annual Report (Hindi* version) of the West Bengal Forest Development Corporation Limited, Calcutta, for the year 1974-75, 1975-76 and 1976-77 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

*English version was laid on 8th May, 1978.

- (23) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (22) above.
- (24) A copy of Notification No. F. 4(5)-W&M/84 (Hindi and English versions) dated the 28th January, 1985 regarding floatation of market loan.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Public Library, Delhi, for the year 1983-84 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Delhi Public Library, Delhi, for the year 1983-84.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Gandhi Darshan Samiti, New Delhi, for the year 1983-84 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Gandhi Darshan Samiti, New Delhi, for the year 1983-84.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1983-84 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Raja Rammohan Roy Library Foundation, Calcutta, for the year 1983-84.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1983-84 along with Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Sahitya Akademi, New Delhi, for the year 1983-84.
- (29) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 28 of the Khuda Bakhsh Oriental Public Library Act, 1969:—
- (i) The Khuda Bakhsh Oriental Public Library (Administration) Regulations, 1984 published in Notification No. H-KBL-Reg. (Admn)/84 in Gazette of India dated the 22nd September, 1984.

- (ii) The Khuda Bakhsh Oriental Public Library (Board Meetings) Regulations, 1984 published in Notification No. II-KBL/Reg. (Bd. Meeting)/84 in Gazette of India dated the 22nd September, 1984.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government on the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1983-84.
- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government on the working of the Visakhapatnam Steel Project Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1983-84.
- (ii) Annual Report of the Visakhapatnam Steel Project Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government on the working of the Bharat Refractories Limited, Dhanbad, for the year 1983-84.
- (ii) Annual Report of the Bharat Refractories Limited, Dhanbad, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government on the working of the Steel Authority of India Limited, New Delhi, for the year 1983-84.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1982-83.
 - (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (32) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Silk and Rayon Textiles Export Promotion Council, Bombay, for the year 1983-84.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Bombay, for the year 1983-84, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Cotton Textiles Export Promotion Council, Bombay, for the year 1983-84.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 1983-84 along with Audited Accounts, under sub-rule (3) of Rule 16 of the Export (Quality Control and Inspection) Rules, 1964.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Export Inspection Council and Export Inspection Agencies, New Delhi, for the year 1983-84.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Spices Export Promotion Council, Ernakulam, Cochin, for the year 1983-84.
- (37) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Council of Arbitration, New Delhi, for the year 1983-84.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1983-84 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1983-84.
- (40) A copy of the Twenty-Second Report (Hindi and English versions) of the Deputy Commissioner for Linguistic Minorities in India for the period July, 1981 to June, 1982.
- (41) An explanatory Note (Hindi and English versions) in regard to the Report.

- (42) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (i) Review by the Government on the working of the Rehabilitation Plantations Limited, Punalur, for the year 1982-83.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (43) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) A copy of the Annual Report (Hindi and English versions) of the Pharmacy Council of India, New Delhi, for the year 1983-84 along with Audited Accounts.
- (45) A copy of the Review (Hindi and English versions) by the Government on the working of the Pharmacy Council of India, New Delhi, for the year 1983-84.

3. MATTERS UNDER RULE 377

(1) Shri Harish Rawat raised a matter regarding need to declare certain areas of Munsiarj and Dharchala in Pithoragarh district and Joshimath and Jaunsar in Chamoli district of Uttar Pradesh as Scheduled Tribe area.

(2) Shri Ramasrany Prasad Singh raised a matter regarding need to streamline the implementation of 20 point programme.

(3) Shri R. P. Gaekwad raised a matter regarding need for regular supply of funds through Government agencies to the P. J. Textile Mills and Yamuna Mills to tide over financial hardships being faced by them and protect the interest of workers.

(4) Shri Chintamani Jena raised a matter regarding need to set up a low power television relay centre at Balasore.

(5) Shri Bhattam Srirama Murthy raised a matter regarding need to provide employment to atleast one person in each family displaced by acquisition of land by the Visakhapatnam Steel Plant Project.

(6) Shrimati Jayanti Patnaik raised a matter regarding need for setting up an electronic telephone industry at Bhubaneswar (Orissa).

(7) Shri N. Dennis raised a matter regarding need to instal a low power television transmitter at Nagarcoil.

(8) Dr. Golam Yazdani raised a matter regarding need for strengthening of B.S.F. posts on the border between India and Bangladesh in certain areas of West Dinajpur district in West Bengal to prevent dacoity and cattle lifting by Bangladeshis.

(9) Shri Sriballav Panigrahi raised a matter regarding need to stop transfer of coal workers presently working in Ranchi area to Talcher Unit of the Central Coal Field Ltd.

(10) Shri Anil Basu raised a matter regarding need to export potato and ensure support price to potato producers of West Bengal.

(11) Shri Bhola Raut raised a matter regarding need to reopen the S.K.J. Sugar factory in Lauria (Bihar) and clear the dues of employees and cane growers.

(12) Smt. Madhuri Singh raised a matter regarding need to create a post of D.I.G. of police for Purnea (Bihar).

(13) Shri Priya Ranjan Das Munshi raised a matter regarding irregularities in implementation of IRDP/NREP programme in West Bengal.

(14) Shri Basudeb Acharya raised a matter regarding need for a review of the freight equalisation scheme.

(15) Shri C. Madhav Reddy raised a matter regarding need to hold talks with All India Kendriya Vidyalaya Teachers Association to solve their problems.

(16) Shri Sanat Kumar Mandal raised a matter regarding need to investigate into the reported black-marketing of Maruti cars.

(17) Shri Saif-ud-Din Soz raised a matter regarding need to establish a Divisional Office of L.I.C. at Srinagar (Kashmir).

(18) Shri C. P. Thakur raised a matter regarding theft of a wireless signal book from Bokaro and need to take steps to check such incidents.

(19) Shri Birbal raised a matter regarding need to provide railway crossings in Ganga Nagar district in Rajasthan.

(20) Shri Ajoy Biswas raised a matter regarding need to make a provision in the Seventh Five Year Plan for setting up a paper mill in Tripura.

(21) Shri Abdul Rashid Kabuli raised a matter regarding shortage of electricity in Kashmir.

(22) Shri Kunwar Ram raised a matter regarding need to instal a television transmitter at Navada in Bihar.

(23) Shri Hafiz Mohd. Siddiq raised a matter regarding need to expedite construction of an overbridge near Moradabad on railway line between Moradabad and Chandausi.

4. GOVERNMENT BILL—PASSED

THE CONSTITUTION (FIFTY-SECOND AMENDMENT) BILL, 1985

The motion for consideration of the Bill was moved by Shri Asoke Kumar Sen.

The following members took part in the debate:—

- (1) Shri Bhattam Srirama Murthy
- (2) Shri Dighe Sharad Shankar
- (3) Shri Bhagwat Jha Azad
- (4) Prof. Madhu Dandavate
- (5) Shri Zainul Basher
- (6) Shri Amal Datta
- (7) Shri Vijaykumar Naval Patil
- (8) Shri Giridhar Gomango
- (9) Shri K. R. Natarajan
- (10) Shri B. K. Gadhavi
- (11) Shri G. G. Swell
- (12) Shri K. P. Unnikrishnan
- (13) Shri Vishnu Modi
- (14) Smt. Geeta Mukherjee
- (15) Shri Chintamani Jena
- (16) Shri Rajesh Pilot
- (17) Shri Abdul Rashid Kabuli

- (18) Smt. Vidyawati Chaturvedi
- (19) Shri Mool Chand Daga
- (20) Shri Piyush Tirki
- (21) Shri Balkani Bairagi
- (22) Shri C. Madhav Reddy
- (23) Shri Shantaram Naik
- (24) Shri Lalit Maken
- (25) Smt. Vijayanthimala
- (26) Shri Amar Roy Prodhan
- (27) Shri Kamal Nath
- (28) Shri Jagannath Kaushal
- (29) Shri P. Kolandaivelu
- (30) Shri Saif-ud-Din Soz
- (31) Shri Girdhari Lal Dogra
- (32) Shri Suresh Kurup
- (33) Shri Nissankara Rao Venkataratnam
- (34) Shri Bharat Singh
- (35) Shri Chintamani Panigrahi
- (36) Shri Sudini Jaipal Reddy
- (37) Shri Ramasre Prasad Singh
- (38) Shri Yogeshwar Yogesh
- (39) Shri D. N. Swamy
- (40) Shri Braja Mohan Mohanty
- (41) Shri Kishore Chandra S. Deo
- (42) Shri K. Ramachandra Reddy
- (43) Shri Ram Pyare Panika
- (44) Shri P. Appalanarasimham
- (45) Shri Meijiulung Kamson
- (46) Shri H. M. Patel
- (47) Shri Rajiv Gandhi

Shri Ashoke Kumar Sen replied to the debate.

On the motion for consideration of the Bill, the House divided, Ayes *398; Noes *2. The motion was adopted by a majority of the total membership of the House and by a

*Subject to correction.

majority of not less than two-thirds of the members present and voting.

Clause-by-clause consideration of the Bill was then taken up.

On the motions for adoption of clauses 2 to 5, the House divided, Ayes *417; Noes *Nil.

Clauses 2 to 5 were adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 6, as amended, the House divided, Ayes *412; Noes *Nil.

Clause 6 was adopted, as amended, by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

On the motion for adoption of clause 1, the House divided, Ayes *417; Noes *Nil.

Clause 1 was adopted by a majority of total membership of the House and by a majority of not less than two-thirds of the members present and voting.

The Enacting Formula was adopted, as amended.

The Long Title was also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Asoke Kumar Sen.

The following members took part in the debate:—

- (1) Shri Priya Ranjan Das Munshi
- (2) Shri C. H. Srihari Rao
- (3) Shri Uttam Rathod
- (4) Shri P. K. Thungon
- (5) Shri Asoke Kumar Sen

On the motion the House divided, Ayes *415; Noes *Nil. The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

*Subject to correction.

****5. OATH OR AFFIRMATION**

Shri K. N. Pradhan took the Oath in Hindi, signed the Roll of Members and took his seat in the House.

6. MESSAGES FROM RAJYA SABHA

Secretary-General reported the following messages from Rajya Sabha:—

- @ (i) That at its sitting held on the 30th January, 1985, Rajya Sabha had returned the Appropriation (Railways) Bill, 1985, passed by Lok Sabha on the 24th January, 1985 with the recommendation that the following amendment be made in the Bill:—

'Enacting Formula

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be substituted.'

- @ (ii) That at its sitting held on the 30th January, 1985 Rajya Sabha had returned the Appropriation (Railways) No. 2 Bill, 1985, passed by Lok Sabha on the 24th January, 1985 with the recommendation that the following amendment be made in the Bill:—

'Enacting Formula

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be substituted.'

- (iii) That at its sitting held on the 30th January, 1985 Rajya Sabha had returned the Appropriation Bill, 1985, passed by Lok Sabha on the 24th January, 1985 with the recommendation that the following amendment be made in the Bill:—

'Enacting Formula

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be substituted.'

- (iv) That at its sitting held on the 30th January, 1985 Rajya Sabha had returned the Appropriation (No. 2) Bill, 1985, passed by Lok Sabha on the 24th January,

**At 6.56 p.m.

@At 6.56 p.m.

1985 with the recommendation that the following amendment be made in the Bill:—

'Enacting Formula

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be *substituted.*'

- (v) That at its sitting held on the 30th January, 1985 Rajya Sabha had returned the Punjab Appropriation Bill, 1985, passed by Lok Sabha on the 24th January, 1985 with the recommendation that the following amendment be made in the Bill:—

'Enacting Formula

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be *substituted.*'

7. BILLS AS RETURNED BY RAJYA SABHA—LAID ON THE TABLE

Secretary-General laid on the Table of the House the following Bills as returned by Rajya Sabha with amendments as recommended by the House:—

- @ (i) The Appropriation (Railways) Bill, 1985.
- @ (ii) The Appropriation (Railways) No. 2, Bill, 1985.
- (iii) The Appropriation Bill, 1985.
- (iv) The Appropriation (No. 2) Bill, 1985.
- (v) The Punjab Appropriation Bill, 1985.

8. GOVERNMENT BILLS RETURNED WITH AMENDMENTS RECOMMENDED BY RAJYA SABHA—AMENDMENTS ACCEPTED

(i) THE APPROPRIATION (RAILWAYS) BILL, 1985

The motion that the following amendment recommended by Rajya Sabha in the Bill be taken into consideration was moved by Shri Bansi Lal:—

'Enacting Formula

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be *substituted.*'

@At 6.56 p.m.

The motion for consideration was adopted.

The motion that the amendment recommended by Rajya Sabha in the Bill be accepted was moved by Shri Bansi Lal.

The motion was adopted and the amendment recommended by Rajya Sabha in the Bill was accepted.

(ii) THE APPROPRIATION (RAILWAYS) NO. 2 BILL, 1985

The motion that the following amendment recommended by Rajya Sabha in the Bill be taken into consideration was moved by Shri Bansi Lal:—

'Enacting Formula

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be substituted.'

The motion for consideration was adopted.

The motion that the amendment recommended by Rajya Sabha in the Bill be accepted was moved by Shri Bansi Lal.

The motion was adopted and the amendment recommended by Rajya Sabha in the Bill was accepted.

(iii) THE APPROPRIATION BILL, 1985

The motion that the following amendment recommended by Rajya Sabha in the Bill be taken into consideration was moved by Shri Janardhana Poojary:—

'Enacting Formula

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be substituted.'

The motion for consideration was adopted.

The motion that the amendment recommended by Rajya Sabha be accepted was moved by Shri Janardhana Poojary.

The motion was adopted and the amendment recommended by Rajya Sabha in the Bill was accepted.

(iv) THE APPROPRIATION (NO. 2) BILL, 1985

The motion that the following amendment recommended by Rajya Sabha in the Bill be taken into consideration was moved by Shri Janardhana Poojary:—

'Enacting Formula

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be substituted.'

The motion for consideration was adopted.

The motion that the amendment recommended by Rajya Sabha in the Bill be accepted was moved by Shri Janardhana Poojary.

The motion was adopted and the amendment recommended by Rajya Sabha in the Bill was accepted.

(v) THE PUNJAB APPROPRIATION BILL, 1985

The motion that the following amendment recommended by Rajya Sabha in the Bill be taken into consideration was moved by Shri Janardhana Poojary:—

'Enacting Formula

That at page 1, line 1, for the word "Thirty-fifth" the word "Thirty-sixth" be substituted.'

The motion for consideration was adopted.

The motion that the amendment recommended by Rajya Sabha in the Bill be accepted was moved by Shri Janardhana Poojary.

The motion was adopted and the amendment recommended by Rajya Sabha in the Bill was accepted.

9. MOTION REGARDING SIX NATION SUMMIT ON NUCLEAR DISARMAMENT

The Speaker proposed the following motion:—

"This House notes with satisfaction and pride that the Six Nation Summit on Nuclear Disarmament held in New Delhi on January 28, 1985, has successfully concluded its deliberations. The Delhi Declaration issued at the conclusion of this Summit represents a major contribution to the world-wide movement for a halt to the nuclear arms race and for concrete measures to prevent the outbreak of a nuclear war which could result in the extinction of human civilisation and life on this planet.

The House welcomes the Delhi Declaration which reiterated the call for an all embracing halt to the testing, production and deployment of nuclear weapons and

their delivery systems as well as measures aimed at substantial reduction and eventually the complete elimination of nuclear weapons. It welcomes in particular the specific steps called for in the declaration—the prevention of an arms race in the outer space and a comprehensive treaty prohibiting the testing of nuclear weapons.

It is urgently necessary that the precious resources presently wasted in military expenditure be directed towards social and economic development particularly of the developing countries. Side by side the role and effectiveness of the United Nations should also be strengthened. The House strongly reaffirms the call made in the Declaration that people, Parliaments and Governments, all the world over, to lend forceful support to the appeal.

The House requests the Government of India to convey its thanks and appreciation to the Heads of State or Government who, through their presence and positive contribution, ensured the success of the Summit. It also places on record its appreciation of the work done by the Indian delegation and the leadership provided by the Prime Minister of India, Shri Rajiv Gandhi.”

The motion was adopted.

(Lok Sabha adjourned *sine die* at 8.22 P.M.)

SUBHASH C. KASHYAP,
Secretary-General